

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

OA No.172 of 2021

IN THE MATTER OF:

Poonam Yadav

Applicant

Versus

M/s Ecogreen Energy Pvt. Ltd. & Ors

Respondent(s)

with

OA No.109/2022

Vivek Kamboj & Anr

Applicant

Versus

Union of India & Ors

Respondent(s)

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**ACTION TAKEN REPORT BY NARHARI SINGH BANGER,
COMMISSIONER, MUNICIPAL CORPORATION OF GURUGRAM.**

MOST RESPECTFULLY SHOWETH:-

1. That in compliance of order dated 09.01.2024, the present report is being submitted to place on record the latest status of progress at Bandhwari site and disposal of waste in compliance of the aforesaid order. Action taken upon on the issues highlighted in the orders of this Hon'ble Tribunal are summarized in the succeeding paragraphs.
2. That with regard to contamination of ground water, a committee has been constituted comprising of representative of Haryana State Pollution Control Board (HSPCB), MCG officials, Ex-Sarpanch of Bandhwari and



applicant Ms. Vaishali Rana to collect samples of ground water of nearby villages i.e. Bandhwari, Mangar, Balola-Baliawas, Gawal Pahari and Mandi. The samples were collected on 19.01.2024 & 23.01.2024 in the presence of Committee. Sample test reports are annexed as **Annexure-R/1**). All the parameters of ground water are within the permissible limit and no damage to ground water due to seepage of leachate has been observed.

3. Further, to assess regarding the adverse impact on the health of villagers, after due publication in local Newspapers about the health camps, Health camps have been organized on 24.01.2024, 25.01.2024, 29.01.2024, 07.02.2024 and 08.02.2024 in the surrounding villages of Sanitary Landfill Site i.e Bandhwari, Manger, Balola-Baliyawas, Gawal Pahari and Mandi, after publication in the newspaper. Health checkups of 721 nos. of persons have been done by medical team of Health Department, Haryana. No serious illness has been detected in any person, by the medical team. However, such medical camps will also be continued in future and necessary health care facilities will be provided, whenever required. (Copy of Report of Health Department regarding Health Camps is attached as **Annexure-R/2**)

4. The observations of applicant in the OA 109/2022, Vivek Kamboj & Anr. vs. Union of India & Ors. are replied to as under: -

A. No segregation of waste is being undertaken and unsegregated mixed waste is being dumped at the site

The segregation of waste has been disrupted, as the concessionaire M/s Ecogreen Energy Pvt. Ltd. has failed to deliver the services as per provisions made in the concessionaire agreement. Due to failure of the concessionaire on multiple fronts, a preliminary notice of termination was issued on 04.12.2023 in view of provisions in the concessionaire

NR

agreement. Since, no improvement in the work is observed during the stipulated period of 30 days, issue of notice of termination is under consideration. Municipal Corporation, Gurugram and Municipal Corporation, Faridabad invited tenders for engagement of agencies for primary collection of waste in segregated manner, thus, the work will be allotted shortly. It will be ensured that waste is collected in segregated manner by the agencies to be engaged.

B. Slow progress in processing the legacy waste

That with regard to **Legacy Waste** processed till 31st January 2024 and to be processed thereafter, it is submitted that: -

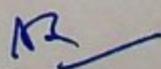
- (I) Total legacy waste assessed in January 2023 = 30.43 Lac MT,
- (II) Fresh waste received from January 2023 to Dec 2023 = 6.06 Lac MT
- (III) Fresh waste received from 1st January 2024 to 8th Feb 2024 = 0.49 Lac MT
- (IV) Waste Processed from January 2023 to Dec 2023 = 16.50 Lac MT
- (V) Waste Processed from 1st January 2024 to 8th Feb 2024 = 1.17 Lac MT
- (VI) Balance waste to be processed = 19.30 Lac MT

In compliance of the directions of Hon'ble NGT, the scope of 4 agencies already working at Bandhwari site has been enhanced by 2.0 Lacs MT i.e. (i) M/s Bhumi Green Energy (1 lac MT), (ii) M/s Green Concrete Construction (0.36 lacs MT), (iii) M/s Aadarsh Bharat Enviro Pvt. Ltd. (0.36 lacs MT) and (iv) M/s Daya Charan & Company (0.28 lacs MT) after taking approval from High Powered Works Committee (HPWC) on 12.01.2024. Additionally, the work of processing of legacy waste has also been allotted to 3 agencies i.e. (i) M/s Bhumi Green Energy for 5 lacs MT, (ii) M/s Alfa

Therm for 5 lacs MT and (iii) M/s Daya Charan & Company for 3 lacs MT, after taking approval from High Powered Works Committee (HPWC) on 23.01.2024 (Copy of work orders is attached as **Annexure-R/3**). It is also submitted that M/s Zigma Global Enviro Pvt. Ltd. is already working at site to process 2 Lac MT waste. Further, the processing capacity of all the agencies as on 08.02.2024 is mentioned as under: -

Sr. No.	Name of agency	Total number of Trommels made operational as on 08.02.2024	Optimum Processing Capacity
1.	M/s Bhumi Green Energy	09 (02 processing units)	Capacity = 4000 TPD
2.	M/s Daya Charan & Company	09 (05 processing units)	Capacity = 5000 TPD
3.	M/s Green Concrete Construction	02 (01 processing unit)	Capacity = 600 TPD
4.	M/s Aadrash Bharat Enviro Pvt. Ltd.	04 (02 processing units)	Capacity = 1200 TPD
5.	M/s Alfa Therm	09 (03 processing units)	Capacity = 4000 TPD
6.	M/s Zigma Global Enviro. Pvt. Ltd.	05 (02 processing units)	Capacity = 1200 TPD
	Total	38 (15 processing units)	Total Capacity = 16000 TPD

Accordingly, action plan to treat balance legacy waste has been prepared by the committee of MCG officers to achieve the target by June 2024. Action plan signed by officers executing the plan at ground level, is attached as **Annexure-R/4**). In addition to the above, an agency namely M/s Invent Grid has been engaged to verify the quantum of legacy waste lying at site on a monthly basis via drone mapping.

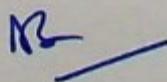


C. No processing of waste is taking place by bulk waste generators, leading to dumping of waste at Bandhwari landfill

That 393 Bulk Waste Generators (BWGs) are processing their waste within their own premises and about 153.8 TPD of fresh waste is being processed by these BWGs. 140 Bulk Waste Generators are also processing their waste within their own premises in Municipal Corporation Faridabad. (List of the BWGs processing their waste within their own premises is annexed as **Annexure-R/5**). Commissioner, Municipal Corporation, Gurugram constituted teams headed by Joint Commissioner of concerned zone for implementation of BWG's norms as per the SWM Rules, 2016. For non-compliance of the norms, MCG has penalized 275 BWGs with a penalty of Rs. 20,81,500 /- and MCF has penalized 117 BWGs being imposing a penalty of Rs. 29,25,000/-

D. The averment that leachate is being treated at STPs is misleading and false

That with regard to Leachate Management, it is submitted that the legacy leachate stored at Bandhwari SLF site has been disposed off. It is further submitted that approximately 400 KLD leachate is being generated at dump site which increases during rainy season, depending upon the quantum of rainfall, moisture content and meteorological conditions. Although, treatment of fresh leachate @ of 480 KLD in 02 DTROs (capacity of 200 KLD each) and 150 KLD leachate treatment plant at the end of M/s Ecogreen Energy Pvt. Ltd is a challenge at present due to the failure of concessionaire M/s Eco Green Energy Pvt. Ltd for which issue of notice to terminate the agreement is under consideration. However, shifting of the



leachate through tankers is being ensured by the Municipal Corporation, Gurugram for treatment at 120 MLD STP of GMDA at Behrampur, Gurugram. There is no discharge of leachate on the land surrounding to Bandhwari SLF. The samples are being tested on daily basis by GMDA at inlet and outlet of STP and same have also been got tested by HSPCB and reports are found satisfactory. The copy of the recent test reports is annexed as **Annexure-R/6**). It is further submitted that about 500 KLD leachate is being disposed off in 120 MLD STP at Behrampur. This quantity of the leachate is 0.004% of total capacity of the STP, which is very less and practically, there is no effect on the treatment process. Further, as pointed out by Hon'ble NGT, mechanism of disposal has been strengthened, as GMDA verifies the disposal at STP before release of any payment to the agency operating the tankers. Copy of log book countersigned by GMDA officials is annexed as **Annexure-R/7**).

5. Additionally, significant progress has been made and reported by Municipal Corporation Faridabad in the development for setting up decentralized waste processing units at Mujeri and Pratapgarh (with combined capacity of 300TPD). At Mujeri, all development works, including the construction of platform for garbage, platform for trommel, drains, leachate tank, and installation of weighbridge, have been successfully completed. The trommel has also been installed at the site, and garbage processing operations have commenced w.e.f 07.02.2024. Furthermore, at Pratapgarh, despite facing widespread public protests and work stoppages for several months, the Municipal Corporation Faridabad (MCF) has persevered in managing on-site issues. Consequently, development works at Pratapgarh MSW processing site were successfully resumed on 03.01.2024 with police assistance. Presently, over 90% of the

RB

development works at the site have been completed, and the trommel is under installation already at the site. The remaining 10% of the works and the installation of the trommel at Pratapgarh are expected to be completed by 25th February 2024.

It is therefore, submitted that sincere efforts are being made for treatment of legacy waste, fresh waste, leachate and for erection of the Waste to Energy plant as per directions of the Hon'ble Tribunal. Further directions that may be passed by this Hon'ble Tribunal will also be complied with, in letter & spirit.

Place: Gurugram

Date: 19.2.2024


Commissioner,
Municipal Corporation,
Gurugram



Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan Ist Floor Gurgaon

Tel-2332596

8

Paid / Monitoring

Description

Tubewell water samples from :-

Report No: 523

1. Tubewell in the premises of Mandir (Teen Murti), Bandhwari Gurugram
2. Tubewell in premises of Hanuman Mandir, Bandhwari Gurugram
3. Tubewell in the land of Sh. Pawan, Bandhwari Gurugram
4. Tubewell in the land of Sh. Vipin Kalra, Bandhwari Gurugram

Dated: 30.01.2024

Description of the Sample: - Received on 20.01.2024 samples of Tubewell Water from Sh. Aparnesh Kumar, Sc 'B', Sh. Harbir, Sarpanch, Sh. Sarjeet, JEE, MCG & Sh. OP Goyal, SBM collected on 19.01.2024.

ANALYSIS REPORT
RESULTS

Sr. No.	Parameters	(1)	(2)	(3)	(4)
1.	Colour	Colourless	Colourless	Colourless	Colourless
2.	Odour	Odourless	Odourless	Odourless	Odourless
3.	pH value	8.5	8.4	8.1	8.5
4.	Suspended Solids mg/l	05	07	08	10
5.	B.O.D. for 3 days at 27°C mg/l	ND	ND	ND	ND
6.	C.O.D. mg/l	04	ND	08	ND
7.	Oil & Grease mg/l	ND	ND	ND	ND
8.	Conductivity us/cm	1060	1070	1090	710
9.	Total Dissolved Solids mg/l	530	535	540	350
10.	Chlorides as Cl mg/l	54.1	322	160	87.0
11.	Sulphide as S mg/l	ND	ND	ND	ND
12.	Total Hardness as CaCO ₃ mg/l	308	776	506	476
13.	Fluoride as F mg/l	0.4	0.6	0.4	0.4
14.	Iron as Fe mg/l	ND	ND	ND	ND
15.	Phosphate as P mg/l	ND	ND	ND	ND
16.	Nickel as Ni mg/l	ND	ND	ND	ND
17.	Total Chromium as Cr mg/l	ND	ND	ND	ND
18.	Calcium as Ca mg/l	68.0	204	112	74.0
19.	Magnesium mg/l	33.0	64.2	55.0	71.0
20.	Sulphate as SO ₄ mg/l	16.0	67.0	28	23.0
21.	Sodium mg/l	72.6	117.0	76.0	70.0
22.	Dissolved Oxygen, mg/l	6.2	5.8	6.0	6.0
23.	Boron as B mg/l	ND	ND	ND	ND
24.	Nitrite (NO ₂) mg/l	ND	ND	ND	ND
25.	Nitrate (NO ₃) mg/l	12.0	40.0	55.0	102
26.	TKN (Total Kjeldhal Nitrogen) mg/l	ND	ND	ND	ND
27.	Turbidity NTU	3.2	0	0	04
28.	Fecal Coliform, MPN/100ml	ND	ND	ND	ND

Sample Collected/Not Collected by us
Sample Consumed in testing

HSPCB/Lab/GR/2024/ 2137
Copy to M.S./R.O.

LAB INCHARGE
Dated 30.1.24



1404 -9-
Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan Ist Floor Gurgaon

Tel-2332596

9

Paid / Monitoring

Description

Borewell water samples from :-

Report No: 525

Dated: 30.01.2024

1. Borewell from Police Station, Village-Banger, Gurugram
2. Borewell from Farm House, Village-Banger, Gurugram
3. Borewell from Govt. School, Baliyawas, Gurugram
4. Borewell from Ram Mandir, Gawal Pahri, Gurugram
5. Borewell from Village-Mandir, Vidya Chowk, Mandir, Gurugram

Description of the Sample: - Received on 23.01.2024 samples of Tubewell Water from Sh. Aparnesh Kumar, Sc 'B', Sh. Sarjeet, JEE, MCG & Sh. OP Goyal, SBM collected on 23.01.2024.

ANALYSIS REPORT

RESULTS

Sr. No	Parameters	(1)	(2)	(3)	(4)	(5)
1.	Colour	Colourless	Colourless	Colourless	Colourless	Colourless
2.	Odour	Odourless	Odourless	Odourless	Odourless	Odourless
3.	pH value	8.0	8.0	7.9	8.0	8.0
4.	Suspended Solids mg/l	08	07	10	21	08
5.	B.O.D. for 3 days at 27°C mg/l	ND	ND	ND	ND	ND
6.	C.O.D. mg/l	04	04	04	ND	04
7.	Oil & Grease mg/l	ND	ND	ND	ND	ND
8.	Conductivity us/cm	680	1750	960	1050	910
9.	Total Dissolved Solids mg/l	340	870	530	520	450
10.	Chlorides as Cl mg/l	78	79	153	154	57
11.	Sulphide as S mg/l	ND	ND	ND	ND	ND
12.	Total Hardness as CaCO ₃ mg/l	552	544	514	446	438
13.	Fluoride as F mg/l	0.4	0.5	0.4	0.3	0.5
14.	Iron as Fe mg/l	ND	ND	ND	ND	ND
15.	Phosphate as P mg/l	ND	ND	ND	ND	ND
16.	Nickel as Ni mg/l	ND	ND	ND	ND	ND
17.	Total Chromium as Cr mg/l	ND	ND	ND	ND	ND
18.	Calcium as Ca mg/l	119	143	163	120	115
19.	Magnesium mg/l	61	45	25	34	36
20.	Sulphate as SO ₄ mg/l	32	35	30	30	35
21.	Sodium mg/l	82	83	60	23	81
22.	Dissolved Oxygen, mg/l	5.8	6.0	5.7	5.9	6.1
23.	Boron as B mg/l	ND	ND	ND	ND	ND
24.	Nitrite (NO ₂) mg/l	ND	ND	ND	ND	ND
25.	Nitrate (NO ₃) mg/l	36	25	11	07	59
26.	TKN (Total Kjeldhal Nitrogen) mg/l	ND	ND	ND	ND	ND
27.	Turbidity NTU	02	0	07	02	04
28.	Fecal Coliform, MPN/100ml	ND	ND	ND	ND	ND

Sample Collected/Not Collected by us
Sample Consumed in testing

HSPCB/Lab/GR/2024/ 2139
Copy to M.S./R.O.

LAB INCHARGE

Dated 30.1.24

To
Civil Surgeon
Gurugram

Sr

Subject: SUMMARY Camp Report of BALIAWAS HWC 7/2/24
BANDWARI AWW -7/2/24
GWAL PAHARI BARAAT GHAR 8/2/24
BALOLA /BALIAWAS GSS 8/2/24

Date	7/02/2024	Report
Doctor	Dr. Ravi, DR Monica	
OPD	Total: 35 435	HTN-36
		DM-14
		URTI-99
		ANC-26
		AGE RELATED-56
		GENERAL OPD-204
Lab Test	TOTAL 950	HB-363IMILD-219 ,MODRATE -49 ,SEVERE- 0 ,NORMAL -95)
		HIV-34 HBsAG-31 HCV-34 VDRL-34 ALL NEGATIVE
		MALARIA RDT-(ALL NEGATIVE)-147
		BLOOD GROUP-34
		TB SPUTUM SAMPLE-31
NCD Screening	227,VIA 51	SCREENING OF 5 CANCER /VIA- ALL NEGATIVE
NCD Enrollment	227	DONE
TB Screening	266	DONE
Water Sample	5	SAMPLE SENT REPORT AWAITED

8/2/24
MEDICAL OFFICER IN CHARGE
HEALTH CENTER
WAZIRABAD GURUGRAM
HARYANA

Dr. Manika Khanna (M.O)
Pucc - Gurgaon Village

Dr. Ravi Kumar B.S.P
M.D F.C.C
UPMC Sector 56 (Gurgaon)
Distt - 420, 8/2/24

To
Civil Surgeon
Gurugram

Sir

Subject: Camp Report of Village Gwal pahari.

Dr Monica, 8/2/24.

Date	8/02/2024	REPORT	
OPD	132	HTN - 12 DM - 4 ANL - 15 Anemia - 8 moderate URTI - 22 General OPD - 71	
Lab Test	339	Hb - 87 mild - 71 Hiv HbsAg } 15 each - all negative MCV VDRL Bloodgr Alb/Syph	moderate 8 severe 0 - RBS - 65 - malaria 72 - sputum negative 10
NCD Screening of 5 cancers.	83 (all negative)	Via - 17 - all negative.	
NCD Enrolment	83	Done.	
T.B Screening	108	Done.	
Water Samples	1	Sample sent	report awaited

[Signature]
Dr. Sain
PHC Wazirabad.

[Signature]
8/2/24.
Dr. Monika Shukla (M.O)
PHC - Gurugram Village

To
Civil Surgeon
Gurugram

Sir

Subject: Camp Report of Balala/Bahawas GSS, 8/2/24.

Date	8/2/24.	Report
Doctor	Dr Ravi.	
OPD	106	HTN - 8 DM - 2 URTI - 25 Age related - 20 General OPD - 49.
Lab Test	197	
NCD Screening	45	screening of 5 cancers - all negative via - 4 (all negative).
NCD Enrollment	45	done
TB Screening	45	done.
Water Sample	2	samples sent, report awaited.

Lab Test:

- Hb - 106 mild 23 moderate 18 severe 0 normal 65.

- HIV
- HCV
- HbsAg
- VDRL
- Bl. group } 2. all negative.

- malaria RDT - 15 all negative.
- T.B sputum sample - 3
- water sample - 2.

[Signature]
Dr. S. S. S.

[Signature]
Dr. Ravi Kumar Dahi
MO/IC
UPMC Sector 58 (Gurgaon).

To
Civil Surgeon
Gurugram

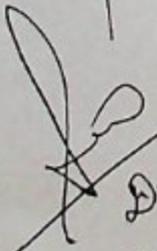
Sir
Subject: Camp Report of Ballawas HWC.

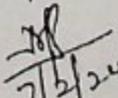
Date	7/9/24	Report
Doctor	Dr Monika.	
OPD	Total = 81	HTN - 6 DM - 3 URTI - 28 ANL - 9 General OPD - 35.
Lab Test Total	226	226 Total tests.
NCD Screening of 5 cancers.	38	all negative. (via) 10 - all negative
NCD Enrollment	38	Done
TB Screening	61	Done
Water Sample	2.	sampled sent. report awaited

Lab tests :- Total = 226

Hb Total - 54
 HIV Total 11
 HCV Total 11
 HbsAg Total 11
 RBS Total 50
 Blood group Total 14
 TB Sputum Samples - 15
 malaria slides 38
 GTT - 11
 VDRL Total 11 all negative.

9 mild - 49, moderate 5, severe 0
 positive 0 negative 11
 positive 0 negative 11
 positive 0 negative 11
 normal range - 48 high 2


Dr. Shikha
PHC Gurgaonville


7/9/24
Dr. Monika Shikha (M.O)
PHC Gurgaonville

To
Civil Surgeon
Gurugram

Sir
Subject: Camp Report of Bandhawari^o

Date	7/2/24	Report
Doctor	Dr Ravi ^o	
OPD	Total - 116	HTN - 10 DM - 5 URTI - 14 UTI - 3 Age related - 36 General OPD - 49
Lab Test	279	done
NCD Screening	61	Screening of 5 cancers, via - 15 all negative.
NCD Enrollment	61	Done
TB Screening	52	Done.
Water Sample	2	samples sent.

Lab tests Total - 279.

Hb - 116, mild^{is} 68 moderate - 18 severe - 0
normal - 40

HIV
Hb_sAg
HCV
VORU
} 6 - all negative.

malaria RDT - 22 all negative

Blood group - 6

TB sputum samples - 03.

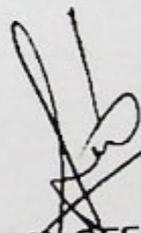
Dr. Ravi Kumar Dahi
MULTC
UPMC Sector St (Gurugram)

Dr. Shashi
PHC Wazirabad.

Bandwari :- Sneh ki AWC

Date	29/1/2024	Report
Doctor	Dr. Sanjay	
OPD	96	General OPD with seasonal symptoms
Lab Test	HB-36, HIV-3, Hep. B-3	Mild Anemia and HIV/Hep. B all Negative
NCD Screening	40	Screened for 5 cancers all negative
NCD Enrollment	100	Done
TB Screening	10	Sample sent report awaited
Water Sample	2	Sample sent report awaited

This is for your information and necessary action.


29/1/24
MEDICAL OFFICER INCHARGE
PRIMARY HEALTH CENTER
WAZIRABAD, DISTT. GURUGRAM
HARYANA
Disp: 30, 29/1/24

To
Civil Surgeon
Gurugram

Sir

Subject: Camp Report of Village Ballawas, Gwal pahari and Bandwari

Gawal phari : - Baraat Ghar

Date	24/1/2024	Report
Doctor	Dr. Ravi	
OPD	70	General OPD with seasonal symptoms.
Lab Test	HB-60, HIV-30, Hep. B-30	Mild Anemia and HIV/Hep B all Negative
NCD Screening	40	Screened for 5 cancers all negative
NCD Enrollment	40	Done
TB Screening	20	Sample sent report awaited
Water Sample	2	Sample sent report awaited

Baliawas : Baraat Ghar

Date	25/1/2024	Report
Doctor	Dr. Ravi	
OPD	120	General OPD with seasonal symptoms.
Lab Test	HB-104, HIV-8, Hep. B-8	Mild Anemia and HIV/Hep B all Negative
NCD Screening	107	Screened for 5 cancers all negative
NCD Enrollment	150	Done
TB Screening	20	Sample sent report awaited
Water Sample	2	Sample sent report awaited



From

Commissioner
Municipal Corporation
Gurugram

To

M/s Alfa Therm Limited
431, 1st Floor, Udyog Vihar Phase-3,
Sector-20, Gurugram.
Email: info@alfatherm.in

Dated: 23.01.2024

Memo No. MCG/EE-SBM/2024/2229
Subject:- Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation Gurugram For 5.0 Lac MT Municipal Solid Waste on the risk and cost of M/s Ecogreen Energy Gurgaon Faridabad Pvt. Ltd, (Phase-I) Tender id- 2023_HRY_309622_1

Reference: - Memo no. EE-IV/DULB/2024/301 dt. 22.01.2024

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of the rates from the competent authority i.e. HPWC after negotiation on dated 27.12.23 of your lowest tender rate which inter alia contains the following terms & Condition are hereby conveyed as follow: -
The time limit for the completion of above work as agreed shall be 8 months from the date of commencement, which will be reckoned w.e.f. 24.01.2024.

Sr no.	Description	Approx. Qty.	Rate /Unit	Total project cost (In Rs.)
1.	Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation, Gurugram (Phase-I)	5,00,000 MT	840/- Per MT	420,000,000/-

General Terms & Conditions: -

- All the terms conditions of RFP and Contract agreement shall be accepted by the agency.
- The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
- The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
- The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.

5. The agency shall deposit additional EMD as well as performance guarantee for the allotted amount with in a period of 20 days.
6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICCG GMDA and it shall be responsibility of agency.
13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
16. All statutory deduction will be made as applicable from your bills.
17. Please inform in writing of date of start and date of completion of work to undersigned.
18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if applicable).
19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
20. You are requested to attend this office for signing of Contract agreement along with necessary documents.
21. RDF disposal shall be done at the cement plants with GPS enabled vehicles and all documentary proofs are to be submitted along with running bill and no payment will be released without proof of RDF/Inert/Compost/C&D.
22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
23. No third party disposal of RDF and other fractions shall be allowed.
24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG



- and subsequent physical verification.
25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
 26. Penalty/LD to be imposed due to non-extension of time period.
 27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
 28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
 29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
 30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
 31. Agency to provide report/contour survey of the actual land reclaimed.
 32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
 33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
 34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
 35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
 36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
 37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.
 38. Photographs of different stages of the work i.e. before starting, during the execution and after the Completion of work will have to submitted before payment.
 39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.
 40. All the applicable approval required for the work shall be the responsibility of the Agency.
 41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
 42. All the provisions directions of industrial safety and health should be strictly complied with.
 43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
 44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as

- to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
45. Set up processing system flexible enough and convenient for segregation of dumping material.
 46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
 47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
 48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
 49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire. The agency has to install CCTV cameras at site of work, plant and he has to submit a soft copy in the shape of hard disc along with each running bill.
 50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
 51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
 52. Provide on-site storage facility for various fractions for processing waste.
 53. The hardware and technology adopted should include but not limited for the following:-
 - i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
 - ii. Magnetic separator for ferrous metals and scraps.
 - iii. Size, reduction and screening.
 - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
 - v. Collection of biodegradable and organic matter flawed by scientific processing.
 - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
 - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
 - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
 - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
 - x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared from the site at the end of the term apart from the inert's dumpsite in SLF.
 - xi. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.
 - xii. Effective Leachate collection and treatment facility.
 - xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.



54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting of segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activates during Bio-mining in the Sanitary landfill.
59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.
- 60. Leachate System: The Contract Shall:**
- i. Construct leachate collection system/tanks/and provide a leachate collection network.
 - ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
 - iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
 - iv. Storm water drainage system in such a manner as to ensure that :-
 - a) It is independent form the leachate system.
 - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
 - c) There is no stagnation of rain water on the site.
 - v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.
 - vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and insert shall will limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated we stand residues shall be ear marked by Municipal Corporation, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall liable to pay a penalty equivalent to 2 times the quoted processing fees the processing reject/inert in the sanitary land fill exceed the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Dozer will be involved for during



- vii. and leaving the inerts for the processing landfill area.
- viii. It is necessary to reprofile the waste mount to the designated grade, elevation and slopes avoid see page of the materials.
- ix. As a final cover to a completed disposal facility at least 5 layers from the bottom to top, i.e. gas drainage layer, geo me brane, drainage layer clay layer and revegetation layer, should be provided.
- x. The post closure management activities will be carried out continuously ager dump site closure such as, monitoring of environmental condition with in and surrounding aeration as extraction & as well monitoring of soil cover.
- xi. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
- xii. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

61. Provide fire protection measures and safety equipment.

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arrange by the developer/contractor and municipal Corporation will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Corporation for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Corporation shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
- xiv. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacant the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

62. Weighment System


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- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

64. Scope of Work: -

Upon execution of the Draft Contract, the Contractor shall undertake following activities.

- i. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
- ii. The contractor shall take necessary steps and process to minimize Environmental pollution while carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
- iii. The contractor shall in ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
- iv. Setup mechanical segregation and compost recovery facility.
- v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the

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- vi. dumpsite on the adjacent area.
- vii. Setup a processing system flexible enough Convenient for segregation of dumped material.
- viii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
- ix. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
- x. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- xi. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
- xii. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF) from the Bandhwari Dumpsite.
- xiii. Provide on-sites to rage facility for various fractions of processed Waste.
 - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
 - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
- xiv. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
 - a) Exposure to hazardous material, leachate, gases, odor etc.
 - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
 - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause sex plosion and fire.
- xv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
- xvi. Be responsible for the sale and marketing of recovered materials to appropriate venders.
- xvii. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least 3500 MT of waste per day or above so as to achieve the total reclamation of land up to 10th Feb, 2024 based on the estimated quantum of waste at Bandhwari Dumpsite.
- xviii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
- xix. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
- xx. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost

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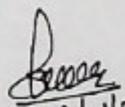
- of the Developer/Contractor.
- xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
- xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
- xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to 10th Feb, 2024
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. **Incentives/Bonus @ (1%) one percent** of the contract value per month subject to maximum of **five percent** of contract value for early completion shall be paid to the Contract or if complete the work before the prescribed time frame.

66. Penalties/liquidity damages: -

In case of delay in completion of the contract, liquidate damages@ (0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall be levied on the contractor in addition to these penalties.


 23/01/2024
 J.C. for Executive Engineer-SBM
 Municipal Corporation
 Gurugram

Endst No: EE-SBM/MCG/2024/ 2230

Dated: 23.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Id. Commissioner, Municipal Corporation, Gurugram.
- b) Addl. Commissioner, Municipal Corporation, Gurugram.
- c) Chief Engineer, Municipal Corporation Gurugram.
- d) Superintending Engineer, Municipal Corporation Gurugram.
- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.



- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.

[Handwritten Signature]
23/01/2024
Executive Engineer-SBM
for Commissioner,
Municipal Corporation
Gurugram



From

Commissioner
Municipal Corporation
Gurugram

To

M/s Daya Charan and Company
D-2/96, Janakpuri, New Delhi.
Email: saurabhagarwal2020@gmail.com
Mob.No. - 9871698969.

Memo No. MCG/EE-SBM/2024/2225

Dated: 23.01.2024

Subject:- Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation Gurugram For 5.0 Lac MT Municipal Solid Waste on the risk and cost of M/s Ecogreen Energy Gurgaon Faridabad Pvt. Ltd, (Phase-II) Tender id- 2023_HRY_309710_1

Reference: - Memo no. EE-IV/DULB/2024/301 dt. 22.01.2024

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of the rates from the competent authority i.e. HPWC after negotiation on dated 27.12.23 of your lowest tender rate which inter alia contains the following terms & Condition are hereby conveyed as follow: -

Sr no.	Description	Approx. Qty.	Rate /Unit	Total project cost (In Rs.)
1.	Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation, Gurugram (Phase II)	3,00,000 MT	840/- Per MT	252,000,000/-

NOTE:-

- As per directions given by HPWC that work of agency in this contract be limited to 3.0 lac MT only whereas decision regarding the balance 2.0 Lac MT will be taken after reviewing the performance of remediation of 3.0 Lac MT legacy waste.
- The time period given as per the RFP is 8 months for 5.0 lacs MT, accordingly time limit for the completion of above quantity of 3.0 lac MT shall be 5 months from the date of commencement, which will be reckoned w.e.f. 24.01.2024.

General Terms & Conditions: -

1. All the terms conditions of RFP and Contract agreement shall be accepted by the agency.
2. The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
3. The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency



- and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
4. The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.
 5. The agency shall deposit additional EMD as well as performance guarantee for the allotted amount with in a period of 20 days.
 6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
 7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
 8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
 9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
 10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
 11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
 12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICCG GMDA and it shall be responsibility of agency.
 13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
 14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
 15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
 16. All statutory deduction will be made as applicable from your bills.
 17. Please inform in writing of date of start and date of completion of work to undersigned.
 18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if applicable).
 19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
 20. You are requested to attend this office for signing of Contract agreement along with necessary



- documents.
21. RDF disposal shall be done at the cement plants with GPS enabled vehicles and all documentary proofs are to be submitted along with running bill and no payment will be released without proof of RDF/Inert/Compost/C&D.
 22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
 23. No third party disposal of RDF and other fractions shall be allowed.
 24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG and subsequent physical verification.
 25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
 26. Penalty/LD to be imposed due to non-extension of time period.
 27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
 28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
 29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
 30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
 31. Agency to provide report/contour survey of the actual land reclaimed.
 32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
 33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
 34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
 35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
 36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
 37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.
 38. Photographs of different stages of the work i.e. before starting, during the execution and after the Completion of work will have to submitted before payment.
 39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.

40. All the applicable approval required for the work shall be the responsibility of the Agency.
41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
42. All the provisions directions of industrial safety and health should be strictly complied with.
43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
45. Set up processing system flexible enough and convenient for segregation of dumping material.
46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire. The agency has to install CCTV cameras at site of work, plant and he has to submit a soft copy in the shape of hard disc along with each running bill.
50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
52. Provide on-site storage facility for various fractions for processing waste.
53. **The hardware and technology adopted should include but not limited for the following:-**
 - i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
 - ii. Magnetic separator for ferrous metals and scraps.
 - iii. Size, reduction and screening.
 - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
 - v. Collection of biodegradable and organic matter flawed by scientific processing.
 - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
 - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
 - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
 - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
 - x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared from the site at the end of the term apart from the inert's dumpsite in SLF.
 - xi. The Concessionaire will ensure that an online monitoring system would be setup for effective

operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.

- xii. Effective Leachate collection and treatment facility.
- xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.
- 54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
- 55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
- 56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting of segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
- 57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/ segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
- 58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-mining in the Sanitary landfill.
- 59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.

60. Leachate System: The Contract Shall:

- i. Construct leachate collection system/tanks/and provide a leachate collection network.
- ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
- iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
- iv. Storm water drainage system in such a manner as to ensure that :-
 - a) It is independent form the leachate system.
 - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
 - c) There is no stagnation of rain water on the site.
- v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.
- vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and insert shall will limited to a maximum of 10% of total waste quantity. In this



- case, the land filling area for segregated waste residues shall be ear marked by Municipal Corporation, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall liable to pay a penalty equivalent to 2 times the quoted processing fees the processing reject/inert in the sanitary land fill exceed the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Dozer will be involved for during and leaving the inerts for the processing landfill area.
- vii. It is necessary to reprofile the waste mount to the designated grade, elevation and slopes avoid see page of the materials.
 - viii. As a final cover to a completed disposal facility at least 5 layers from the bottom to top, i.e. gas drainage layer, geo me brane, drainage layer clay layer and revegetation layer, should be provided.
 - ix. The post closure management activities will be carried out continuously after dump site closure such as, monitoring of environmental condition with in and surrounding aeration as extraction & as well monitoring of soil cover.
 - x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
 - xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

61. Provide fire protection measures and safety equipment.

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arrange by the developer/contractor and municipal Corporation will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Corporation for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Corporation shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.



xiv.

Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacate the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

62. Weighment System

- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

64. Scope of Work: -

- i. Upon execution of the Draft Contract, the Contractor shall undertake following activities.
- ii. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
- iii. The contractor shall take necessary steps and process to minimize Environmental pollution while carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated

- leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
- iii. The contractor shall ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
 - iv. Setup mechanical segregation and compost recovery facility.
 - v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
 - vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
 - vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
 - viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
 - ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
 - x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
 - xi. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF)from the Bandhwari Dumpsite.
 - xii. Provide on-sites to rage facility for various fractions of processed Waste.
 - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
 - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
 - xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
 - a) Exposure to hazardous material, leachate, gases, odor etc.
 - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
 - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause explosion and fire.
 - xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
 - xv. Be responsible for the sale and marketing of recovered materials to appropriate vendors.
 - xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least 3500 MT of waste per day or above so as to achieve the total reclamation of land up to 10th Feb,2024 based on the estimated quantum of waste at Bandhwari Dumpsite.



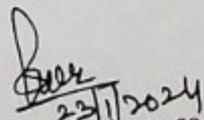
- xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
- xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
- xix. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
- xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
- xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
- xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to 10th Feb, 2024
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. **Incentives/Bonus @ (1%) one percent of the contract value per month subject to maximum of five percent of contract value for early completion shall be paid to the Contract or if complete the work before the prescribed time frame.**

66. Penalties/liquidity damages: -

In case of delay in completion of the contract, liquidate damages@ (0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall belevied on the contractor in addition to these penalties.


23/11/2024
Executive Engineer-SBM
for Commissioner,
Municipal Corporation
Gurugram

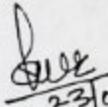


Endst No: EE-SBM/MCG/2024/2226

Dated: 23.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Ld. Commissioner, Municipal Corporation, Gurugram.
- b) Addl. Commissioner, Municipal Corporation, Gurugram.
- c) Chief Engineer, Municipal Corporation Gurugram.
- d) Superintending Engineer, Municipal Corporation Gurugram.
- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.
- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.


23/01/2024
Executive Engineer-SBM
for Commissioner,
Municipal Corporation
Gurugram



From

Commissioner
Municipal Corporation
Gurugram

To

M/s Bhumi Green Energy
B-14, Narayan Baug Society,
Magarpatta, Pune-411028
M.No 9225626105/9822908912/9881360202.

Memo No. MCG/EE-SBM/2024/ 2227

Dated: 23.01.2024

Subject:- Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation Gurugram For 5.0 Lac MT Municipal Solid Waste on the risk and cost of M/s Ecogreen Energy Gurgaon Faridabad Pvt. Ltd, (Phase-III) Tender id- 2023_HRY_309757_1

Reference: - Memo no. EE-IV/DULB/2024/301 dt. 22.01.2024

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of the rates from the competent authority i.e. HPWC after negotiation on dated 27.12.23 of your lowest tender rate which inter alia contains the following terms & Condition are hereby conveyed as follow: -

The time limit for the completion of above work as agreed shall be 8 months from the date of commencement, which will be reckoned w.e.f. 24.01.2024.

Sr no.	Description	Approx. Qty.	Rate /Unit	Total project cost (In Rs.)
1.	Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation, Gurugram (Phase III)	5,00,000 MT	840/- Per MT	420,000,000/-

General Terms & Conditions: -

- All the terms conditions of RFP and Contract agreement shall be accepted by the agency.
- The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
- The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
- The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued



- from time to time.
5. The agency shall deposit additional EMD as well as performance guarantee for the allotted amount with in a period of 20 days.
 6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
 7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
 8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
 9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
 10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
 11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
 12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICCG GMDA and it shall be responsibility of agency.
 13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
 14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
 15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
 16. All statutory deduction will be made as applicable from your bills.
 17. Please inform in writing of date of start and date of completion of work to undersigned.
 18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if applicable).
 19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
 20. You are requested to attend this office for signing of Contract agreement along with necessary documents.
 21. RDF disposal shall be done at the cement plants with GPS enabled vehicles and all documentary proofs are to be submitted along with running bill and no payment will be released without proof of RDF/Inert/Compost/C&D.
 22. Agency required to submit RDF disposal IOI/Agreement with cement kilns/power plants.
 23. No third party disposal of RDF and other fractions shall be allowed.

24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG and subsequent physical verification.
25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
26. Penalty/LD to be imposed due to non-extension of time period.
27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
31. Agency to provide report/contour survey of the actual land reclaimed.
32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.
38. Photographs of different stages of the work i.e. before starting, during the execution and after the Completion of work will have to be submitted before payment.
39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.
40. All the applicable approval required for the work shall be the responsibility of the Agency.
41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
42. All the provisions directions of industrial safety and health should be strictly complied with.
43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite

- and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
45. Set up processing system flexible enough and convenient for segregation of dumping material.
 46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
 47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
 48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
 49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire. The agency has to install CCTV cameras at site of work, plant and he has to submit a soft copy in the shape of hard disc along with each running bill.
 50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
 51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
 52. Provide on-site storage facility for various fractions for processing waste.
 53. **The hardware and technology adopted should include but not limited for the following:-**
 - i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
 - ii. Magnetic separator for ferrous metals and scraps.
 - iii. Size, reduction and screening.
 - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
 - v. Collection of biodegradable and organic matter flawed by scientific processing.
 - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
 - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
 - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
 - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
 - x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared from the site at the end of the term apart from the inert's dumpsite in SLF.
 - xi. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.
 - xii. Effective Leachate collection and treatment facility.
 - xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the



public takes place.

54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
 55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
 56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting of segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
 57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/ segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
 58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-mining in the Sanitary landfill.
 59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.
- 60. Leachate System: The Contract Shall:**
- i. Construct leachate collection system/tanks/and provide a leachate collection network.
 - ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
 - iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
 - iv. Storm water drainage system in such a manner as to ensure that :-
 - a) It is independent form the leachate system.
 - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
 - c) There is no stagnation of rain water on the site.
 - v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.
 - vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and insert shall will limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated we stand residues shall be ear marked by Municipal Corporation, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall liable to pay a penalty equivalent to 2 times the quoted processing fees the processing reject/inert in the sanitary land fill exceed the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area

- designed and calculated for the disposal of such waste loader and Dozer will be involved for during and leaving the inerts for the processing landfill area.
- vii. It is necessary to reprofile the waste mount to the designated grade, elevation and slopes avoid see page of the materials.
 - viii. As a final cover to a completed disposal facility at least 5 layers form the bottom to top, i.e. gas drainage layer, geo me brane, drainage layer clay layer and revegetation layer, should be provided.
 - ix. The post closure management activities will be carried out continuously ager dump site closure such as, monitoring of environmental condition with in and surrounding aeration as extraction & as well monitoring of soil cover.
 - x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
 - xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

61. Provide fire protection measures and safety equipment.

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arrange by the developer/contractor and municipal Corporation will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Corporation for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Corporation shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
- xiv. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacant the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.



62. Weighment System

- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

64. Scope of Work: -

- Upon execution of the Draft Contract, the Contractor shall undertake following activities.
- i. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
 - ii. The contractor shall take necessary steps and process to minimize Environmental pollution while carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
 - iii. The contractor shall in ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
 - iv. Setup mechanical segregation and compost recovery facility.

- v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
- vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
- vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
- viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
- ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
- xi. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF) from the Bandhwari Dumpsite.
- xii. Provide on-sites to rage facility for various fractions of processed Waste.
 - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
 - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
- xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
 - a) Exposure to hazardous material, leachate, gases, odor etc.
 - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
 - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause sex plosion and fire.
- xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
- xv. Be responsible for the sale and marketing of recovered materials to appropriate venders.
- xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least 3500 MT of waste per day or above so as to achieve the total reclamation of land up to 10th Feb, 2024 based on the estimated quantum of waste at Bandhwari Dumpsite.
- xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
- xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.



- xix. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
- xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
- xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
- xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to 10th Feb, 2024
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. Incentives/Bonus @ (1%) one percent of the contract value per month subject to maximum of five percent of contract value for early completion shall be paid to the Contract or if complete the work before the prescribed time frame.

66. Penalties/liquidity damages: -

In case of delay in completion of the contract, liquidate damages@0.5% half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall belevied on the contractor in addition to these penalties.

[Signature]
 23/01/2024
 Executive Engineer-SBM
 for Commissioner,
 Municipal Corporation
 Gurugram

Endst No: EE-SBM/MCG/2024/ 2 22-8

Dated: 23.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Ld. Commissioner, Municipal Corporation, Gurugram.
 b) Addl. Commissioner, Municipal Corporation, Gurugram.
 c) Chief Engineer, Municipal Corporation Gurugram.
 d) Superintending Engineer, Municipal Corporation Gurugram.



- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.
- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.

[Signature]
23/01/2024
Executive Engineer-SBM
for Commissioner,
Municipal Corporation
Gurugram

From

Commissioner
 Municipal Corporation
 Gurugram

To

M/s Adarsh Bharat Enviro Pvt. Ltd.
 Aadarsh Residency Power Colony,
 Lane 6 Sr. No. 15 Vitthal Nagar,
 Hadapsar, Pune, Maharashtra
 Mob. No. - 9881155050.

Memo No. MCG/EE-SBM/2024/1187

Dated : 10.01.2024

Subject:- Regarding treatment of 2 lacs MT of legacy waste at SLF Bandhwari on the risk and cost of M/s Eco Green Pvt. Gurugram Faridabad. (Phase-South) Tender ID: 2022_HRY_246091_1

In reference to your proposal/ request vide letter ABE/SWM/23-24/MCG/14 dated 15.10.2023

The Subject cited work was allotted to you by this office vide letter no. EE- SBM/MCG/2023/5847 dated 25.02.2023 with date of completion 28.04.2023.

As per your request after obtaining approval from Commissioner, Municipal Corporation Gurugram vide Digi no. MCG/SBM/sbm/2022-23/00046\$PF1 #note12, enhancement case was sent to government. Government has approved the enhancement of above work for qty. 2 lac MT to 2.36 lac MT for original agreement amounting to Rs. 1776.00 lacs to Revised Restricted amounting to Rs. 2078.40 Lacs on the rates mentioned below subject to the following Terms and Condition.

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of enhancement from High Power Works Committee (HPWC) during the meeting held on 06.12.2023, work order is being issued with the following terms & Condition as under:-

The time limit for the completion of above work as agreed shall be 30 days from the date of commencement, which will be reckoned w.e.f. 12.01.2024

Sr. No.	Description	Approx. Qty.	Rate /Unit	Total project Cost (In Rs.)
1.	Regarding treatment of 2 lacs MT of legacy waste at SLF Bandhwari on the risk and cost of M/s Eco Green Pvt. Gurugram Faridabad. (Phase-South) (Original)	2,00,000MT	888/- Per MT	17,76,00,000/-
2.	Enhancement	36,000 MT	840/- Per MT	3,02,40,000/-
3.	Total after Enhancement	2,36,000 MT	--	20,78,40,000/-

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General Terms & Conditions: -

1. All the previous terms conditions of RFP and Contract agreement shall be accepted by the agency.
2. The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
3. The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
4. The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.
5. The agency shall deposit additional EMD as well as performance guarantee for the enhances/ revised amount with in a period of 20 days.
6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICCG GMDA and it shall be responsibility of agency.
13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
16. All statutory deduction will be made as applicable from your bills.
17. Please inform in writing of date of start and date of completion of work to undersigned.

18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if applicable).
19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
20. You are requested to attend this office for signing of Contract agreement along with necessary documents.
21. RDF disposal shall be done at the cement plants with GPS enabled vehicles.
22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
23. No third party disposal of RDF and other fractions shall be allowed.
24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG and subsequent physical verification.
25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
26. Penalty/LD to be imposed due to non-extension of time period.
27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
31. Agency to provide report/contour survey of the actual land reclaimed.
32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the

- site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.
38. Photographs of different stages of the work i.e. before starting, during the execution and after the Completion of work will have to submitted before payment.
 39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.
 40. All the applicable approval required for the work shall be the responsibility of the Agency.
 41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
 42. All the provisions directions of industrial safety and health should be strictly complied with.
 43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
 44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
 45. Set up processing system flexible enough and convenient for segregation of dumping material.
 46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
 47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
 48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
 49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire.
 50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
 51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
 52. Provide on-site storage facility for various fractions for processing waste.
 53. The hardware and technology adopted should include but not limited for the following:-
 - i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
 - ii. Magnetic separator for ferrous metals and scraps.
 - iii. Size, reduction and screening.
 - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
 - v. Collection of biodegradable and organic matter flawed by scientific processing.
 - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
 - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
 - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
 - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.

- x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared from the site at the end of the term apart from the insert's dumpsite in SLF.
- xi. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.
- xii. Effective Leachate collection and treatment facility.
- xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.
- 54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
- 55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
- 56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (if applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
- 57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/ segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
- 58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-mining in the Sanitary landfill.
- 59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.
- 60. Leachate System: The Contract Shall:
 - i. Construct leachate collection system/tanks/and provide a leachate collection network.
 - ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
 - iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
 - iv. Storm water drainage system in such a manner as to ensure that :-
 - a) It is independent form the leachate system.
 - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
 - c) There is no stagnation of rain water on the site.
 - v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.

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- vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and insert shall be limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated waste residues shall be earmarked by Municipal Council, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall be liable to pay a penalty equivalent to 2 times the quoted processing fees if the processing reject/inert in the sanitary land fill exceeds the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Dozer will be involved for during and leaving the inerts for the processing landfill area.
- vii. It is necessary to reprofile the waste mound to the designated grade, elevation and slopes as per page of the materials.
- viii. As a final cover to a completed disposal facility at least 5 layers from the bottom to top, i.e. gas drainage layer, geomembrane, drainage layer, clay layer and revegetation layer, should be provided.
- ix. The post closure management activities will be carried out continuously after dump site closure such as, monitoring of environmental condition within and surrounding area as extraction & as well monitoring of soil cover.
- x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
- xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

61. Provide fire protection measures and safety equipment.

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arranged by the developer/contractor and municipal council will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Council for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Council shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in

10 of 1 of waste

- order to optimize its activities.
- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
- xiv. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacant the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

62. Weighment System

- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

64. Scope of Work: -

- Upon execution of the Draft Contract, the Contractor shall undertake following activities.
- i. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.

- ii. The contractor shall take necessary steps and process to minimize Environmental pollution while carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
- iii. The contractor shall ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
- iv. Setup mechanical segregation and compost recovery facility.
- v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
- vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
- vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
- viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
- ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
- xi. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF)from the Bandhwari Dumpsite.
- xii. Provide on-sites to rage facility for various fractions of processed Waste.
 - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
 - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
- xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
 - a) Exposure to hazardous material, leachate, gases, odor etc.
 - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
 - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause sex plosion and fire.
- xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
- xv. Be responsible for the sale and marketing of recovered materials to appropriate venders.
- xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide

- adequate number of processing machines from achieving its daily target of handling at least 1200 MT of waste per day or above so as to achieve the total reclamation of land up to 10th Feb,2024 based on the estimated quantum of waste at Bandhwari Dumpsite.
- xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
- xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
- xix. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
- xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
- xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
- xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to 10th Feb, 2024
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. Incentives/Bonus @ (1%) one percent of the contract value per month subject to maximum of five percent of contract value for early completion shall be paid to the Contract or if complete the work before the prescribed time frame.

66. Penalties/liquidity damages: -

In case of delay in completion of the contract, liquidate damages@ (0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall belevied on the contractor in addition to these penalties.

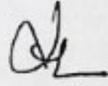

Executive Engineer-SBM
for Commissioner,
Municipal Corporation
Gurugram 

Endst No: EE-SBM/MCG/2024/1188

Dated: 10.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Ld. Commissioner, Municipal Corporation, Gurugram.
- b) Addl. Commissioner, Municipal Corporation, Gurugram.
- c) Chief Engineer, Municipal Corporation Gurugram.
- d) Superintending Engineer, Municipal Corporation Gurugram.
- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.
- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.


Executive Engineer-SBM
for Commissioner,
Municipal Corporation
Gurugram 

From
Commissioner
Municipal Corporation
Gurugram

To
M/s Bhumi Green Energy
B-14, Narayan Baug Society,
Magarpatta, Pune-411028
M.No 9225626105/9822908912/9881360202.

Memo No. MCG/EE-SBM/2024/1182

Dated: 10.01.2024

Subject:- Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation Gurugram (Phase IV) Tender ID: 2022_HRY_237016_1

In reference to your proposal/ request vide letter admin/Haryana /2022-23/133 dated 12.10.2023 The Subject cited work was allotted to you by this office vide letter no. EE- SBM/MCG/2022/52141 dated 19.12.2022 with date of completion 25.06.2023.

As per your request after obtaining approval from Commissioner, Municipal Corporation Gurugram vide Digi no. MCG/SBM/sbm/2022-23/00018\$PF1 #note11, enhancement case was sent to government. Government has approved the enhancement of above work for qty. 5 lac MT to 6 lac MT for original agreement amounting to Rs. 4575.00 lacs to Revised Restricted amounting to Rs. 5415.00 Lacs on the rates mentioned below subject to the following Terms and Condition.

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of enhancement from High Power Works Committee (HPWC) during the meeting held on 06.12.2023, work order is being issued with the following terms & Condition as under:-

The time limit for the completion of above work as agreed shall be 30 days from the date of commencement, which will be reckoned w.e.f. 12.01.2024

Sr. No.	Description	Approx. Qty.	Rate /Unit	Total project Cost (In Rs.)
1.	Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation, Gurugram (Phase-IV) (Original)	5,00,000MT	915/- Per MT	45,75,00,000/-
2.	Enhancement	1,00,000 MT	840/- Per MT	8,40,00,000/-
3.	Total after Enhancement	6,00,000 MT	--	54,15,00,000/-

General Terms & Conditions: -

1. All the previous terms conditions of RFP and Contract agreement shall be accepted by the agency.
2. The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
3. The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
4. The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.
5. The agency shall deposit additional EMD as well as performance guarantee for the enhances/ revised amount with in a period of 20 days.
6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICCG GMDA and it shall be responsibility of agency.
13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
16. All statutory deduction will be made as applicable from your bills.
17. Please inform in writing of date of start and date of completion of work to undersigned.
18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if

- applicable).
19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
 20. You are requested to attend this office for signing of Contract agreement along with necessary documents.
 21. RDF disposal shall be done at the cement plants with GPS enabled vehicles.
 22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
 23. No third party disposal of RDF and other fractions shall be allowed.
 24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG and subsequent physical verification.
 25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
 26. Penalty/LD to be imposed due to non-extension of time period.
 27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
 28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
 29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
 30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
 31. Agency to provide report/contour survey of the actual land reclaimed.
 32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
 33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
 34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
 35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
 36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
 37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.

38. Photographs of different stages of the work i.e. before starting, during the execution and after the Completion of work will have to submitted before payment.
39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.
40. All the applicable approval required for the work shall be the responsibility of the Agency.
41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
42. All the provisions directions of industrial safety and health should be strictly complied with.
43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
45. Set up processing system flexible enough and convenient for segregation of dumping material.
46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire.
50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
52. Provide on-site storage facility for various fractions for processing waste.
53. The hardware and technology adopted should include but not limited for the following:-
 - i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
 - ii. Magnetic separator for ferrous metals and scraps.
 - iii. Size, reduction and screening.
 - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
 - v. Collection of biodegradable and organic matter flawed by scientific processing.
 - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
 - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
 - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
 - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
 - x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared

from the site at the end of the term apart from the insert's dumpsite in SLF.

- xi. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.
- xii. Effective Leachate collection and treatment facility.
- xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.
54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
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 - iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
 - iv. Storm water drainage system in such a manner as to ensure that :-
 - a) It is independent form the leachate system.
 - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
 - c) There is no stagnation of rain water on the site.
 - v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.
 - vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste

management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and inert shall be limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated waste residues shall be earmarked by Municipal Council, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall be liable to pay a penalty equivalent to 2 times the quoted processing fees if the processing reject/inert in the sanitary land fill exceeds the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Dozer will be involved for during and leaving the inerts for the processing landfill area.

- vii. It is necessary to reprofile the waste mound to the designated grade, elevation and slopes avoid see page of the materials.
- viii. As a final cover to a completed disposal facility at least 5 layers from the bottom to top, i.e. gas drainage layer, geomembrane, drainage layer, clay layer and revegetation layer, should be provided.
- ix. The post closure management activities will be carried out continuously after dump site closure such as, monitoring of environmental condition within and surrounding area as extraction & as well monitoring of soil cover.
- x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
- xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

61. Provide fire protection measures and safety equipment.

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arranged by the developer/contractor and municipal council will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partitions are marked by the municipal Council for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Council shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.

- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
- xiv. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacate the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

62. Weighment System

- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

64. Scope of Work: -

Upon execution of the Draft Contract, the Contractor shall undertake following activities.

- i. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
- ii. The contractor shall take necessary steps and process to minimize Environmental pollution while

- carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
- iii. The contractor shall ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
 - iv. Setup mechanical segregation and compost recovery facility.
 - v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
 - vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
 - vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
 - viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
 - ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
 - x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
 - xi. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF)from the Bandhwari Dumpsite.
 - xii. Provide on-sites to rage facility for various fractions of processed Waste.
 - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
 - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
 - xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
 - a) Exposure to hazardous material, leachate, gases, odor etc.
 - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
 - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause explosion and fire.
 - xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
 - xv. Be responsible for the sale and marketing of recovered materials to appropriate vendors.
 - xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least 3500

MT of waste per day or above so as to achieve the total reclamation of land up to 10th Feb,2024 based on the estimated quantum of waste at Bandhwari Dumpsite.

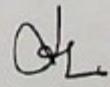
- xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
- xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
- xix. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
- xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
- xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
- xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to 10th Feb, 2024
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. Incentives/Bonus @ (1%) one percent of the contract value per month subject to maximum of five percent of contract value for early completion shall be paid to the Contract or if complete the work before the prescribed time frame.

66. Penalties/liquidity damages: -

In case of delay in completion of the contract, liquidate damages@ (0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall belevied on the contractor in addition to these penalties.

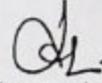

Executive Engineer-SBM
for Commissioner,
Municipal Corporation
Gurugram 

Endst No: EE-SBM/MCG/2024/1183

Dated: 10.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Ld. Commissioner, Municipal Corporation, Gurugram.
- b) Addl. Commissioner, Municipal Corporation, Gurugram.
- c) Chief Engineer, Municipal Corporation Gurugram.
- d) Superintending Engineer, Municipal Corporation Gurugram.
- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.
- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.



Executive Engineer-SBM
for Commissioner,
Municipal Corporation
Gurugram 

From

Commissioner
Municipal Corporation
Gurugram

To

M/s Daya Charan and Company
D-2/96, Janakpuri, New Delhi.
Email: saurabhaggarwal2020@gmail.com
Mob. No. - 9871698969.

Memo No. MCG/EE-SBM/2024/1186

Dated: 10.01.2024

Subject:- Regarding treatment of 2 lacs MT of legacy waste at SLF Bandhwari on the risk and cost of M/s Eco Green Pvt. Gurugram Faridabad. (Phase-North) Tender ID: 2022_HRY_246067_1

In reference to your proposal/ request vide letter DAYA/SS/2023-24/082-dated 23.10.2023

The Subject cited work was allotted to you by this office vide letter no. EE- SBM/MCG/2023/5843 dated 25.02.2023 with date of completion 28.04.2023.

As per your request after obtaining approval from Commissioner, Municipal Corporation Gurugram vide Digi no. MCG/SBM/sbm/2022-23/00045\$PF1 #note11, enhancement case was sent to government. Government has approved the enhancement of above work for qty. 2 lac MT to 2.28 lac MT for original agreement amounting to Rs. 1776.00 lacs to Revised Restricted amounting to Rs. 2011.52 Lacs on the rates mentioned below subject to the following Terms and Condition.

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of enhancement from High Power Works Committee (HPWC) during the meeting held on 06.12.2023, work order is being issued with the following terms & Condition as under:-

The time limit for the completion of above work as agreed shall be 30 days from the date of commencement, which will be reckoned w.e.f. 12.01.2024

Sr. No.	Description	Approx. Qty.	Rate /Unit	Total project Cost (In Rs.)
1.	Regarding treatment of 2 lacs MT of legacy waste at SLF Bandhwari on the risk and cost of M/s Eco Green Pvt. Gurugram Faridabad. (Phase-South) (Original)	2,00,000MT	888/- Per MT	17,76,00,000/-
2.	Enhancement	28,000 MT	840/- Per MT	2,35,52,000/-
3.	Total after Enhancement	2,28,000 MT	--	20,11,52,000/-

General Terms & Conditions: -

1. All the previous terms conditions of RFP and Contract agreement shall be accepted by the agency.
2. The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
3. The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
4. The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.
5. The agency shall deposit additional EMD as well as performance guarantee for the enhances/ revised amount with in a period of 20 days.
6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICCG GMDA and it shall be responsibility of agency.
13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
16. All statutory deduction will be made as applicable from your bills.
17. Please inform in writing of date of start and date of completion of work to undersigned.
18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if

- applicable).
19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
 20. You are requested to attend this office for signing of Contract agreement along with necessary documents.
 21. RDF disposal shall be done at the cement plants with GPS enabled vehicles.
 22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
 23. No third party disposal of RDF and other fractions shall be allowed.
 24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG and subsequent physical verification.
 25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
 26. Penalty/LD to be imposed due to non-extension of time period.
 27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
 28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
 29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
 30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
 31. Agency to provide report/contour survey of the actual land reclaimed.
 32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
 33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
 34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
 35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
 36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
 37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.

38. Photographs of different stages of the work i.e. before starting, during the execution and after the Completion of work will have to be submitted before payment.
39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.
40. All the applicable approval required for the work shall be the responsibility of the Agency.
41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
42. All the provisions directions of industrial safety and health should be strictly complied with.
43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
45. Set up processing system flexible enough and convenient for segregation of dumping material.
46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire.
50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
52. Provide on-site storage facility for various fractions for processing waste.
53. The hardware and technology adopted should include but not limited for the following:-
 - i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
 - ii. Magnetic separator for ferrous metals and scraps.
 - iii. Size, reduction and screening.
 - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
 - v. Collection of biodegradable and organic matter flawed by scientific processing.
 - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
 - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
 - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
 - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
 - x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared

from the site at the end of the term apart from the insert's dumpsite in SLF.

- xi. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.
 - xii. Effective Leachate collection and treatment facility.
 - xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.
54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
 55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
 56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (if applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
 57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/ segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
 58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-mining in the Sanitary landfill.
 59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.
60. Leachate System: The Contract Shall:
- i. Construct leachate collection system/tanks/and provide a leachate collection network.
 - ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
 - iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
 - iv. Storm water drainage system in such a manner as to ensure that :-
 - a) It is independent form the leachate system.
 - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
 - c) There is no stagnation of rain water on the site.
 - v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.
 - vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste

management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and inert shall be limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated waste residues shall be earmarked by Municipal Council, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall be liable to pay a penalty equivalent to 2 times the quoted processing fees if the processing reject/inert in the sanitary land fill exceeds the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Dozer will be involved for during and leaving the inert for the processing landfill area.

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- x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
- xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

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- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arranged by the developer/contractor and municipal council will not raise any objection for the same.
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- x. Monitor ground-water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.

- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
- xiv. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacate the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

62. Weighment System

- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills. .
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

64. Scope of Work: -

- Upon execution of the Draft Contract, the Contractor shall undertake following activities.
- i. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
 - ii. The contractor shall take necessary steps and process to minimize Environmental pollution while

- carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
- iii. The contractor shall ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
- iv. Setup mechanical segregation and compost recovery facility.
- v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
- vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
- vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
- viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
- ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
- xi. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF)from the Bandhwari Dumpsite.
- xii. Provide on-sites to rage facility for various fractions of processed Waste.
 - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
 - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
- xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
 - a) Exposure to hazardous material, leachate, gases, odor etc.
 - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
 - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause sex plosion and fire.
- xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
- xv. Be responsible for the sale and marketing of recovered materials to appropriate venders.
- xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least 1200

- MT of waste per day or above so as to achieve the total reclamation of land up to 10th Feb,2024 based on the estimated quantum of waste at Bandhwari Dumpsite.
- xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
 - xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
 - xix. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
 - xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
 - xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
 - xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to 10th Feb, 2024
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. Incentives/Bonus @ (1%) one percent of the contract value per month subject to maximum of five percent of contract value for early completion shall be paid to the Contract or if complete the work before the prescribed time frame.

66. Penalties/liquidity damages: -

In case of delay in completion of the contract, liquidate damages@ (0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall be levied on the contractor in addition to these penalties.

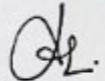

 Executive Engineer-SBM
 for Commissioner,
 Municipal Corporation
 Gurugram

Endst No: EE-SBM/MCG/2024/1267

Dated: 10.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Id. Commissioner, Municipal Corporation, Gurugram.
- b) Addl. Commissioner, Municipal Corporation, Gurugram.
- c) Chief Engineer, Municipal Corporation Gurugram.
- d) Superintending Engineer, Municipal Corporation Gurugram.
- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.
- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.


Executive Engineer-SBM
for Commissioner,
Municipal Corporation
Gurugram 

From

Commissioner
Municipal Corporation
Gurugram

To

M/s Green Concrete Construction
F.No. 107 H.No. 37, Neelkanth Enclave,
Badshahpur, Gurugram.
Mob. No. - 9711668282.

Memo No. MCG/EE-SBM/2024/1184

Dated : 10.01.2024

Subject:- Regarding treatment of 2 lacs MT of legacy waste at SLF Bandhwari on the risk and cost of M/s Eco Green Pvt. Gurugram Faridabad. (Phase-South) Tender ID: 2022_HRY_246091_1

In reference to your proposal/ request vide letter dated 06.10.2023

The Subject cited work was allotted to you by this office vide letter no. EE- SBM/MCG/2023/5845 dated 25.02.2023 with date of completion 28.04.2023.

As per your request after obtaining approval from Commissioner, Municipal Corporation Gurugram vide Digi no. MCG/SBM/sbm/2022-23/00044\$PF1 #note11, enhancement case was sent to government. Government has approved the enhancement of above work for qty. 2 lac MT to 2.36 lac MT for original agreement amounting to Rs. 1776.00 lacs to Revised Restricted amounting to Rs. 2078.40 Lacs on the rates mentioned below subject to the following Terms and Condition.

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of enhancement from High Power Works Committee (HPWC) during the meeting held on 06.12.2023, work order is being issued with the following terms & Condition as under:-

The time limit for the completion of above work as agreed shall be 30 days from the date of commencement, which will be reckoned w.e.f. 12.01.2024

Sr. No.	Description	Approx. Qty.	Rate /Unit	Total project Cost (In Rs.)
1.	Regarding treatment of 2 lacs MT of legacy waste at SLF Bandhwari on the risk and cost of M/s Eco Green Pvt. Gurugram Faridabad. (Phase-South) (Original)	2,00,000MT	888/- Per MT	17,76,00,000/-
2.	Enhancement	36,000 MT	840/- Per MT	3,02,40,000/-
3.	Total after Enhancement	2,36,000 MT	--	20,78,40,000/-

DL.

General Terms & Conditions: -

1. All the previous terms conditions of RFP and Contract agreement shall be accepted by the agency.
2. The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
3. The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
4. The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.
5. The agency shall deposit additional EMD as well as performance guarantee for the enhances/ revised amount with in a period of 20 days.
6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICCG GMDA and it shall be responsibility of agency.
13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
16. All statutory deduction will be made as applicable from your bills.
17. Please inform in writing of date of start and date of completion of work to undersigned.
18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if

- applicable).
19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
 20. You are requested to attend this office for signing of Contract agreement along with necessary documents.
 21. RDF disposal shall be done at the cement plants with GPS enabled vehicles.
 22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
 23. No third party disposal of RDF and other fractions shall be allowed.
 24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG and subsequent physical verification.
 25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
 26. Penalty/LD to be imposed due to non-extension of time period.
 27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
 28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
 29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
 30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
 31. Agency to provide report/contour survey of the actual land reclaimed.
 32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
 33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
 34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
 35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
 36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
 37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.

38. Photographs of different stages of the work i.e. before starting, during the execution and after the completion of work will have to be submitted before payment.
39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.
40. All the applicable approval required for the work shall be the responsibility of the Agency.
41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
42. All the provisions directions of industrial safety and health should be strictly complied with.
43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
45. Set up processing system flexible enough and convenient for segregation of dumping material.
46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire.
50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
52. Provide on-site storage facility for various fractions for processing waste.
53. The hardware and technology adopted should include but not limited for the following:-
- i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
 - ii. Magnetic separator for ferrous metals and scraps.
 - iii. Size, reduction and screening.
 - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
 - v. Collection of biodegradable and organic matter flawed by scientific processing.
 - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
 - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
 - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
 - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
 - x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared

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from the site at the end of the term apart from the insert's dumpsite in SLF.

- xi. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.
- xii. Effective Leachate collection and treatment facility.
- xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.
- 54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
- 55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
- 56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (if applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation, shall be handled as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
- 57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
- 58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-mining in the Sanitary landfill.
- 59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.

60. Leachate System: The Contract Shall:

- i. Construct leachate collection system/tanks/and provide a leachate collection network.
- ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
- iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
- iv. Storm water drainage system in such a manner as to ensure that :-
 - a) It is independent form the leachate system.
 - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
 - c) There is no stagnation of rain water on the site.
- v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.
- vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste

management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and inert shall will limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated we stand residues shall be ear marked by Municipal council, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall liable to pay a penalty equivalent to 2 times the quoted processing fees the processing reject/inert in the sanitary land fill exceed the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Dozer will be involved for during and leaving the inerts for the processing landfill area.

- vii. It is necessary to reprofile the waste mount to the designated grade, elevation and slopes avoid see page of the materials.
- viii. As a final cover to a completed disposal facility at least 5 layers form the bottom to top, i.e. gas drainage layer, geo me brane, drainage layer clay layer and revegetation layer, should be provided.
- ix. The post closure management activities will be carried out continuously ager dump site closure such as, monitoring of environmental condition with in and surrounding aeration as extraction & as well monitoring of soil cover.
- x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
- xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

61. Provide fire protection measures and safety equipment.

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arrange by the developer/contractor and municipal council will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Council for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Council shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
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- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
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- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

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Upon execution of the Draft Contract, the Contractor shall undertake following activities.

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- ii. The contractor shall take necessary steps and process to minimize Environmental pollution while

- carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
- iii. The contractor shall ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
 - iv. Setup mechanical segregation and compost recovery facility.
 - v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
 - vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
 - vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
 - viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
 - ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
 - x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
 - xi. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF)from the Bandhwari Dumpsite.
 - xii. Provide on-sites to rage facility for various fractions of processed Waste.
 - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
 - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
 - xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
 - a) Exposure to hazardous material, leachate, gases, odor etc.
 - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
 - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause explosion and fire.
 - xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
 - xv. Be responsible for the sale and marketing of recovered materials to appropriate vendors.
 - xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least 1200

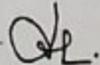
- MT of waste per day or above so as to achieve the total reclamation of land up to 10th Feb,2024 based on the estimated quantum of waste at Bandhwari Dumpsite.
- xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
- xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
- xix. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
- xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
- xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
- xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to 10th Feb, 2024
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. Incentives/Bonus @ (1%) one percent of the contract value per month subject to maximum of five percent of contract value for early completion shall be paid to the Contract or if complete the work before the prescribed time frame.

66. Penalties/liquidity damages: -

In case of delay in completion of the contract, liquidate damages@ (0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall belevied on the contractor in addition to these penalties.


Executive Engineer-SBM
for Commissioner,
Municipal Corporation
Gurugram 

Endst No: EE-SBM/MCG/2024/1185

Dated: 10.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Id. Commissioner, Municipal Corporation, Gurugram.
- b) Addl. Commissioner, Municipal Corporation, Gurugram.
- c) Chief Engineer, Municipal Corporation Gurugram.
- d) Superintending Engineer, Municipal Corporation Gurugram.
- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.
- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.

Executive Engineer-SBM
for Commissioner,
Municipal Corporation
Gurugram

Road Map

Details of waste at Bandhwari site from January 2023 to June 2024

- a) Total legacy waste assessed in January 2023 = 30.43 Lac MT
- b) Fresh waste received from January 2023 to Dec 2023 = 6.06 Lac MT
- c) Fresh waste received from 1st January 2024 to 8th Feb 2024 = 0.49 Lac MT
- d) Waste Processed from January 2023 to Dec 2023 = 16.50 Lac MT
- e) Waste Processed from 1st January 2024 to 8th Feb 2024 = 1.17 Lac MT
- f) Balance waste to be processed = 19.30 Lac MT
- g) Waste expected to be dumped 08th Feb 2024 to 30th June 2024 = 2.2 Lac MT
- h) Total waste to be processed till 30th June 2024 (a+b+c-d) = 21.50 Lac MT

Action Plan to Process Balance 21.50 Lac MT

- i. Balance Target of existing agencies = 1.38 Lac MT
- ii. Enhancement approved by HPWC = 2 Lac MT
- iii. 3 New tenders of (5+5+3) 13 Lac MT approved by HPWC = 13 Lac MT
- iv. Balance 2 Lac MT against aforesaid 5 lac MT work expected to be approved by HPWC = 2 Lac MT
- v. Fresh tender or enhancement for 5 lac MT is under consideration & will be finalized within this month = 5 Lac MT
- vi. MCG will have the capacity for Processing of legacy waste till 30th June 2024 (i+ii+iii+iv+v) = 23.38 Lac MT (against actual waste to be processed i.e. 21.50 lac MT)

Month	Balance Target for Five agencies in operation since March 2023 (In MT)	Work allotted to new agencies in Jan. 2024 (13+2=15 lac MT) and Expected to be allotted (2+5 =7 lac MT)	Total target (In MT)	Target to be achieved (In MT)	Cumulative Achievement (%) (Against total waste i.e (30.43+6.06+0.49+2.7) = 39.68 Lac MT to be processed (As 17.67 lac MT out of 39.68 lac MT has already been processed	Remarks
Feb-24	38000	160000	198000	198000	49.52%	3 agencies engaged for processing 13 lacs MT & Work against balance 1.38 Lac MT also work of Enhancement of 2 Lac MT being executed.
Mar-24	50000	450000	500000	500000	62.12%	3 agencies engaged for processing 13 lacs MT & work against balance 1.38 Lac MT will be in progress.. Work for balance target, 5 lac MT work finalized and agency will be executing the work.
Apr-24	50000	530000	580000	580000	76.73%	3 agencies engaged for processing 13 lacs MT & Work against balance 1.38 Lac MT and 5 lacs MT will be in progress. Further, as per HPWC directions remaining 2 lac MT against 5 lac MT tender will be finalized and agency will be executing the work.
May-24		530000	530000	530000	90.09%	3 agencies engaged for processing 13 lacs MT as well as work for balance target, 5 lac MT and 2 lac MT work will be in progress.
June-24		530000	530000	530000	103%	3 agencies engaged for processing 13 lacs MT as well as work for balance target, 5 lac MT and 2 lac MT work will be in progress.
Total	138000	2200000		2338000		

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EE-SBM
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Consultant-SBM
MCG

Consultant-MCG

Sr.No.	Name of BWG	Address	Category of BWG	Authorized/ Contact Person Name	Designation of Contact Person	Contact No	Total Waste Generated (Kg) (approx.)	Dry Waste (approx.)	Wet Waste (approx.)	Hazardous Waste (approx.)	Sanitary Waste (approx.)	Type of Module/Mechanism available for processing of waste
1	DfI Centre Court	Near by metro station sec 42/43	Commercial	Ankit Verma	Manager	9625059338	100	80	20	0	0	Composting machine
2	MGF The Vilas	Udyog Vihar Phase 2	Residential	Mr. Ashish Pandey		8826477822	500	250	250	120		Onsite Kitchen waste Composting Natural
3	Palm Drive	Golf course Extension road	Residential	Mr. VipinChandra		9891070717	1000	500	500	150		Off Site Kitchen waste Composting Natural
4	Parsavnath Exotica	Golf course road	Residential	Mr. Ritesh Sati		9810748372	800	450	350	100		Onsite Kitchen waste + Horti Composting Natural
5	Princeton Estate	DLF phase 5	Residential	Mr. Adarsh		7042497357	1025	525	500	100		Off Site Kitchen waste Composting Semi-Mechanized
6	A Dot Banquet Hall	Ambience Island	Marriage/Banquet Hall	Rambir	Manager	8178180364	130	100	30	0	0	Composting machine
7	Abw Tower	Sec 25 Near IFFCO chowk	Commercial	Saroj	Manager	9540098115	85	50	35	0	0	Composting machine
8	adidas	Sector-32	Corporate Office				150	100	50	20		Hy-Ra OWC Offsite
9	Ajpl Business Club	Sector 62 Near Heritage one society	Commercial	Amandeep Singh	Manager	9873163067	560	300	250	1	9	Composting machine
10	Airla Mall	Sector 68	Commercial	Shubham sahal	Maneger	9999275195	200	70	110	10	10	Composting machine
11	ajatshatru	Plot no-11 Sec 52 opp.devilal park	society	Premjit		7042294567	75	40	35	10		natural
12	Ambience mall	Sector-24, DLF Phase-III.	Mall	Sc Yadav		8826090792	700	400	300	150		
13	American Express	DLF Phase-5	Corporate Office	GreenBandhu		9818167932	550	300	250	150		Hy-Ra OWC Model 3
14	Amity International School	Sec 43	School	Brijesh yadav	Admin	8527037088	40	20	15	3	2	Composting machine
15	Anand	Sec 22	Society	Kuldeep singh	Estate manager	9888750820	75	40	35	0	0	Composting machine
16	Anand Farms	Sector 21	Society	Balwant Yadav		9999245420	600	400	200	80		
17	Andura Height	Sector 71	Society	Somdukt yadav	Manager	9811860930	300	110	170	10	10	Composting machine
18	Antriks Height	House no-1401 RWA Antriks Height Sector 84 Gurugram 122004 (HR)	Society	Sonu	Manager	9910252094	70	25	30	10	5	Composting machine
19	Aravali Homes	Sec 54	Society	Parveen Pandey	Supervisor	9811324428	50	20	18	10	2	Drum composting
20	Araya Society	Sector 62 Near pioneers square	Society	Chandan	Executive	9821040167	60	30	20	1	9	Composting machine
21	Ardee Mall	Block B, Ardee City, Sector 52, Gurugram	Mall	Hemant		8851491005	550	400	150	80		In vessel composter with Natural composting method
22	Arihant Society	Plot No GH4, 122011, Sector 56, Gurugram	Society	Naresh Ahuja		8076186991	150	100	50	10		
23	Baani Square	Sector 50	Commercial	Balkesh	Manager	8826321197	500	160	290	25	25	Composting machine
24	Bancourt	Sec 43	Society	Rajdev Singh	Manejar	8527963313	60	15	30	10	5	Composting machine
25	Bellevue Central Park 2	Sohna Road	Residential	Mr Mahendra		9773986895	700	400	300	150		Onsite Kitchen waste Composting Natural

26	Belvedere Park	Street No. 1, DLF Cyber City, DLF Phase 2, Sector 24, Gurugram	Society	Mr. Ajay		9946489016	270	150	120	50		In Operation (In Aerobic Manner)
27	Belvedere Park	Belvedere park dif 3	Society	Ajay yadav	Manager	9946489016	135	70	60	0	5	Pit composting
28	Bestech Business Tower	Vatika chowk sector 48	Commercial	Ashutosh	House keeping incharge	8860552703	150	60	80	5	5	Composting machine
29	Bestech Park View Sanskriti	Bestech Park View Sanskriti, Gurugram	Society	Manoj		9899779248	2450	2000	450	500		
30	Bestech Park View Spa	Sector 67, near govt. Girls sen. Sec. school badshapur	Society	Neeraj Dayma	S. Executive	9899712411	1000	400	580	5	15	Composting machine
31	Bestech Park View Spa	Sector 47 near community centre	Society	Aman kumar	State manager	9289474901	1030	400	580	20	30	Drum composting
32	Bestech Park View SPA Next	Golf Course Extension Road	Residential	GreenBandhu		9818167932	600	300	300	300		Hy-Ra OWC Model 3
33	Bestech Park View Spa Next	Sector 67	Society	Neeraj Kumar	Assistant manager	9899712411	600	140	440	10	10	Composting machine
34	Beverley Park-1	MG Road	325	Mr. Bhart		8130531010	230	150	80	50		
35	Beverley Park-2	MG Road	320	Mr. Bhart		8130531010	200	120	80	50		
36	Beverly Park 1	Beverly park 1 near mg road	Society	Manoj	Housekeeping supervisor	9999843977	80	20	55	3	2	Drum composting
37	Beverly Park 1	Near mgf mall	Society	Chander Bhan sinph	Manager	8527809601	100	45	55	0	0	Drum composting
38	Bikanerwala	Sector 62 Aipl business club	Restaurant	Amandeep Singh	Manager	9873163067	60	30	15	5	10	Composting machine
39	BPTP Freedom Park Life	Sector 57	Residential	Mr. Kulwinder		9971719876	800	400	400	120		Onsite Kitchen waste Composting, Natural
40	Bptp Park Prime & Mansions	Sector 66, near aipl joy street	Society	Rahul Sharma	Estate manager	9818380137	1200	450	700	15	35	Composting machine
41	Brisk Lumbini	Brisk lumbini near sector 109	Society	Ajit	Housekeeping supervisor	9599305467	90	10	76	2	2	Drum composting
42	Business Zone	Sector 50	Commercial	Prakesh veer	Manager	9311227893	60	50	0	5	5	Composting machine
43	Caitrona	Dif phase 3 sector 24	Society	Pradeep	Estate manager	9971823347	140	30	110	0	0	Composting machine
44	Caitrona Apartment	Caitrona apartment	Society	Pardeep	Manager	9971823347	200	70	130	0	0	Composting machine
45	Candor	Sector 48 near Subhash chowk	Commercial	Kratika	Maneger	7895863099	70	40	10	10	10	Composting machine
46	Candor IT SEZ sector 22A	IDPL Twp, Sector 22A, Sector 19, Gurugram	Society	Abhishek		9873688439	800	500	300	300		
47	Capital Tower	Capital tower near sector 24 main road	Commercial	Ravinder	Security officer	9711567822	20	20	0	0	0	Composting machine
48	Casabella Banquet	Sector 48 Near Subash chowk	Marriage/Banquet Hall	Prabhsh	Manager	9560111037	60	30	20	2	8	Drum composting
49	Celebrity Suites	Palam vihar road sector 2	Society	Ram prasad	Supervisor	9971678519	140	30	100	5	5	Pit composting
50	Central Park	Sector 42 near metro station	Society	Abhay	Housekeeping supervisor	8287102524	120	30	90	0	0	Pit composting
51	Central Park 2	Sec-48, Sohna road Near Subash chowk Gurugram	Society	Sanjay	Manager	9810781606	450	150	250	20	30	Composting machine
52	Central Park The Rooms	Sohna Road	Residential	GreenBandhu		9818167932	800	500	300	300		Hy-Ra OWC Model 4
53	Central Park-1	Golf Course Road	Residential	GreenBandhu		9818167932	900	500	400	300		Hy-Ra OWC Model 4
54	Giena	Plot No 13 Echelon, Institutional Area, Sector 32, Gurugram	office corporate, canteen				100	50	50	10		
55	City Centre Mall	MG Road	Mall	GreenBandhu		9818167932	350	300	50	10		Hy-Ra OWC Model 3
56	City Cop Group Housing Society	Sec55 plot no 73	Society	Sachin mandal	Supervisor	9910962759	80	30	45	00	5	Composting machine
57	Clean India Venture	Unitech Signature Tower, Sector-30, Gurgaon		Mr. Jagdish Upadhaya		9355491591	200	100	100	50		Batch Proccsing Composting macine (Natural composting with)

58	Connoisseur Twin Towers	Sec 43	Society	Deepak	Supervisor	9871188937	50	15	25	7	3	Composting machine
59	Conscient One	Sector-109	Corporate Office	Don't Know			900	500	400	300		Hy-Ra OWC Model 4
60	Corporate Sewa Park	MG Road	Corporate Office	Mr. Vikram		9671652999	85	50	35	10		
61	Country Inn	Sector 12	Hotel/Guest House	Ganesh	Maneger	7503140406	60	20	30	5	5	Composting machine
62	Crowne Plaza Gurgaon	Sector 29 Opposite Signature Tower, Gurugram	Hotel	Anil		8505879999	200	100	100	50		
63	Cyber Park	Udyog vihar-5 Shanker chowk	commercial Building	Mr.Vikas		9211406191	510	500	10	2		Organic waste composter
64	Dell Exclusive Store - Sector 43	Dell International Services India Pvt Ltd Vipul Tech Square, near Golf Course, Sector 43, Gurugram	office	Raja		9810888441	100	50	50	10		
65	Delta Squire	Near IFFCO chowk	Commercial	satyam 7891317510	Manager	7891317510	85	50	35	0	0	Composting machine
66	Dhoot Time Tower	MG Road	Corporate Office	GreenBandhu		9818167932	100	50	50	10		Hy-Ra OWC Model 8
67	Diplomatic Green	Palam vihar phase 3	Society	Zakir	Housekeeping	9734157068	220	50	170	0	0	Pit composting
68	Dlf	Dlf Udyog Vihar phase 3	Commercial	Rajkumar	Building incharge	9560297778	1000	700	300	0	0	Composting machine
69	Dlf Building No.10	Dlf Cybercity, GGN,Shanker chowk	commercial Building	Mr.Manish		9999413013	550	500	50	150		Organic waste composter
70	Dlf Building No.5	Dlf Cybercity, GGN,Shanker chowk	commercial Building	Mr. Dinesh		9871447051	505	500	5	130		Organic waste composter
71	Dlf Building No.6	Dlf Cybercity, GGN,Shanker chowk	commercial Building	Mr. Mohit		9990022864	320	300	20	150		Organic waste composter
72	Dlf Building No.7	Dlf Cybercity, GGN,Shanker chowk	commercial Building	Mr. Kamal		9625905737	205	200	5	50		Organic waste composter
73	Dlf Building No.8	Dlf Cybercity, GGN,Shanker chowk	commercial Building	Mr.Manish		9999413013	550	500	50	140		Organic waste composter
74	Dlf Building No.9	Dlf Cybercity, GGN,Shanker chowk	commercial Building	Mr. Mukesh		9871597957	210	200	10	140		Organic waste composter
75	Dlf Center Court	Golf course road, Sec-43,GGN	commercial Building	Mr.Manish		8130035319	310	300	10	120		Organic waste composter
76	DLF Centre Court	Golf Course Road	Corporate Office	Don't Know			150	100	50	10		Hy-Ra DWC Model 6
77	Dlf Cyber City Building No 5	Tower C, DLF Cyber City, DLF Phase 2, Sector 24, Gurugram	Society	Anand Singh		9873637995	1000	500	500	250		
78	Dlf Cyber Green	Dlf Cybercity, GGN,Shanker chowk	commercial Building	Mr. Anoop		8851814467	210	200	10	100		Organic waste composter
79	Dlf Cyber Hub	Dlf Cybercity, GGN,Shanker chowk	commercial Building	Mr. Manish		9999413013	650	500	150	250		Organic waste composter
80	Dlf Down Town	Dlf 3 Near Ambience mall	Commercial	Devinder	Manager	8265881900	250	200	50	0	0	Composting machine
81	DLF Exclusive Floors	DLF phase 5	Residential	Mr. Puneet		9416254399	900	500	400	250		Off Site Kitchen waste + Horticulture waste Composting Semi Mechanized
82	Dlf Horizon two	Golf course road, Sec-43,GGN	Commercial Building	Mr.Manish		8130553190	450	300	150	120		Organic waste composter
83	DLF Icon	DLF phase 5	Residential	Mr. Ajay Gupta		8130033594	550	300	250	120		Onsite Kitchen waste Composting Natural
84	DLF IT SEZ Silokhera	NH-8	Corporate Office	Don't Know			450	300	150	50		Hy-Ra DWC Model 3
85	Dlf Limited It/ites Special Economic Zone	Sec 30 Silokhera	Commercial	Surendra	Manejar	8800977870	330	300	20	5	5	Composting machine
86	DLF Park Place	Park Dr, DLF Phase 5, Sector 54, Gurugram	Society	Garish		8826679027	1950	1000	950	250		Kitchen / Hort.

87	DLF Phase-2	Belevedere Tower	450	Mr. Inder Rawat SWM Consultant		8860002981	300	150	150	50		
88	Dlf Phase-5	Renew Power	Corporate Office	Mr. Rawat		8447736965	80	50	30	20		
89	DLF Phase-5 Club	DLF Phase-5	Club	GreenBandhu		9818167932	180	100	80	80		Hy-Ra OWC Model 6
90	DLF Pinnacle	Horizon Drive, Golf Course Road, Harizan Colony, DLF Phase 5, Sector 43, Gurugram	Society				850	600	250	150		
91	Dlf Plaza Tower	Dlf phase 1, Near sikander pur	commercial Building	Mr. Rakesh		8826597438	125	100	25	10		Organic waste composter
92	DLF Regal Gardens	opposite New Town Heights, Sector 90, Gurugram	Society	Ashutosh		9453984555	700	500	200	150		
93	DLF Royalton Tower	St Thomas Marg, Block C, Sushant Lok Phase I, Sector 43, Gurugram	Society	Aadarsh		7042497357	1600	1000	600	400		
94	Dlf SEZ silokhera	Dlf phase -2, GGN, Near signature Tower	commercial Building	Mr. Ankit		8377962596	450	300	150	40		Organic waste composter
95	Dlf Square	Dlf phase -2, GGN, Near signature Tower	commercial Building	Mr. Manish		9773732434	150	100	50	30		Organic waste composter
96	DLF West End Heights	DLF Phase 5, Sector 53, Gurugram, Haryana 122003	society	Mr. Hari Kisben - Estate Mgr		8800070234	400	200	200	150		Aerobic Hot pile composting (Non Electronic Composter)
97	Double Tree By Helton Hotel Sector 50	Sector 50 near baani square	Hotel/Guest House	Vinay	Manager	8800094004	300	110	170	10	10	Composting machine
98	DRDO, Airforce Station	Mohamadpur Ahir	DRDO, Airforce Station	Don't Know			750	500	250	100		Hy-Ra OWC Model 5 Plus
99	EIL Pragati CGHS	Sector-55	Residential	Don't Know			100	50	50	25		Hy-Ra OWC Model 2
100	Emaar Emerald Hills	Emerald Hills Rd, Sector 65, Gurugram	Society	Raj Rohila		9599814635	900	500	400	150		In vessel composter with Natural composting method
101	Emaar Marbella	Sector 66, near M3M Tea Point	Society	Manoj Kumar	Estate Manager	9560704967	1400	570	790	15	25	Drum composting
102	Emaar The Pts	Sector 67	Society	Devender singh	Manager	9818945023	500	200	250	25	25	Composting machine
103	Engineer India Limited	Near Atul Kataria Underpass back side of Indian Oil Sector 16, Gurugram	company	Naresh		9711643451	400	300	100	150		
104	Eros City Square	Sector 49, near Rosewood city	Commercial	Narender	Estate Manager	9717264049	600	400	200	00	00	Composting machine
105	Essel Towers	MG Road	Residential	Don't Know			150	100	50	10		Hy-Ra Shredder + Mulchy Bulchy Curing System
106	Fifty One Mall	Sector 51 Fortis hospital road	Commercial	Aman	Manager	9971776656	70	30	20	5	15	Composting machine
107	Food boulevard	Infocity II, D-21, Phase 2, Info Technology Park, Sector 33, Gurugram	society	anup kumar		9709531692	95	50	45	25		natural
108	Fortune Global Tower	Near dronacharya metro station	Commercial	Rajesh Kumar	Manager	9910488079	100	70	30	0	0	Composting machine
109	Fortune Hotel	MG Road	Commercial	Mr. Inder Rawat SWM Consultant		8860002981	100	50	50	25		
110	Galaxy Tower	Sec 30 silokhera	Commercial	Sardha nand	Deputy manager	8130055467	50	30	15	3	2	Composting machine
111	Galleria Market	Galleria market	Commercial	Tumal Bharadwaj	Manager	9810969952	200	70	130	0	0	Composting machine
112	Garden Estate	Garden estate near dronaacharya metro station	Society	Mandal	Supervisor	8377979658	270	60	200	5	5	Drum composting
113	Gautam Hospital	Sector 10A	Hospital	M.k bath	Manager	9650085765	30	8	8	5	9	Pit composting

114	Genpact Office - Badshahpur	Near Badshahpur red light	Office	Mr. Sanjay Jangir (Facility head)		9213449778	150	100	50	50		Off Site Kitchen waste Composting Semi-Mechanized
115	Genpact Office - Sec 18	Plot 22, Sec 18	Office	Mr. Vinod Kumar (Facility head)		9999060870	60	50	10	10		Off Site Kitchen waste Composting Semi-Mechanized
116	Genpect	Sector 69	Commercial	Sanjay	Asst.manager	9213449778	300	140	130	15	15	Composting machine
117	Global Business Park	Sector 26 near dronacharya metro station	Commercial	Prem	Housekeeping executive	9971502371	40	40	0	0	0	Pit composting
118	Golf Estate	Sector 65	Society	Heera rewat	Manager	9319183115	400	150	210	20	20	Composting machine
119	Good Earth Mall	Sector 50	Commercial	Deepak	Asst.manager	8700271421	500	180	280	20	20	Composting machine
120	Google Building Near Rajiv Chowk, Sector 31	Near Rajiv Chowk, Sector 31	office	Arun Kumar		9958365197	450	250	200	150		
121	Grand Arch	Golf Course Extension Road	Residential	GreenBandhu		9818167932	600	300	300	200		Hy-Ra OWC Model 3
122	Grand Mall	MG Road	Mall	Azad Kumar	Manager	9718649165	400	300	100	90		Hy-Ra OWC Model 3
123	Guardian (Gandor)	Sector 48 near Subhash chowk	Commercial	Kratika anand	Maneger	7895863099	60	30	20	5	5	Composting machine
124	Gulmohar Apartment	Plot81 sec56	Society	Ram Sagar	Supervisor	9667699572	65	15	45	00	5	Drum composting
125	Gurgaon One	Sector-22 old Delhi road	Society	Subhash	Supervisor	9599007102	200	120	70	10	0	Composting machine
126	Harmony Society	Sector 50	Society	Sweta	Ass.Manager	9999359308	600	210	330	30	30	Composting machine
127	Heritage City	MG Road	Residential	Mr. Madan Lal		99104 8473	1400	800	600	250		Onsite Kitchen waste Composting Natural
128	Heritage One	Sector 62	Society	Salek Chand	Manager	9313582425	60	30	20	2	8	Drum composting
129	Heritage Society	Sector 102, Gurugram	Society	Madaniai		9910484734	900	500	400	250		
130	Hero Motocorp	Plot No 1, Delhi - Jaipur Expy, Sector 33, Gurugram	company	Anand Jha		9253301010	400	200	200	80		Hort.
131	Hextax Commune	Sector-43	Residential	Don't Know			100	50	50	15		Hy-Ra OWC Model 2
132	Hindustan Unilever Limited	Block B, IFFCO Colony, Sector 17, Gurugram	office	Man Mohan		9958629181	550	300	250	200		Kitchen / Hort.
133	Hotel Le Meridien,	Sector 26 M.G. Road, Gurgaon - Delhi Expy, Border, Gurugram	Hotel	Mr. Pramod ji		8860601021	600	300	300	150		
134	Hotel Radisson	Sec 29	Hotel/Guest House	Sandeep	Manager	7015023577	100	45	55	0	0	Composting machine
135	Ibis Hotel	Golf Course Road, Block I, DLF Phase 5, Sector 53, Gurugram, Haryana 122002	Hotel	Kamal Sharma		9999915226	220	150	70	100		Anaerobic Digester/Horticulture
136	IBM silokhera	DLF phase -2, GGN,Near signature Tower	commercial Building	Mr.kartar		8130666392	110	100	10	50		Organic waste composter
137	Impl Nutriting	Sarhaul	Commercial	Nitish	Supervisor	9878363629	150	105	45	0	0	Pit composting
138	Indian Oil Corporation Ltd	83, Institutional Area, Sector 37, IIPM, Sector 18, Gurugram	company	vivek gang		9461600061	200	150	50	50		
139	Interglobe Technology Pvt Ltd Tower 6	Sector 48 near Subhash chowk	Commercial	Kratika	Maneger	7895863099	70	40	20	10	00	Composting machine
140	Ireo Uptown	Sector 66, near wine shop	Society	Karan Kapoor	Estate Manager	8448698302	1000	380	600	5	15	Pit composting
141	Ivy	DLF phase 4 near dcp office	Society	Surender	Housekeeping supervisor	9871944190	120	30	80	5	5	Composting machine
142	Jeevan Tara	Sec 43	Society	Pandit	Supervisor	9560220740	60	15	30	10	5	Composting machine
143	Jindal	sector 32	office corporate, cant een				200	100	100	100		
144	JMD Gardens	Sector 33, Gurugram	Society	R K Badlia		9958121295	1300	800	500	250		
145	JMD Regent Square	Mehrauli-Gurgaon Rd, Heritage City, Sector 25, Gurugram	office	Sundar yadav		9811779247	150	100	50	50		Hort.
146	Joy Street Mall	Sector 66	Commercial	Sanjeev	Assistant manager	9999789880	500	175	275	25	25	Composting machine

147	Krishna Apartment	Sec 54	Society	Mukesh	Security guard	7339881365	50	30	15	3	2	Drum composting
148	La Lagune	Golf Course Road	Residential	GreenBandra		9818167932	475	250	225	100		Hy-Ra OWC Model 1
149	Lagoon Apartment	Dlf phase 3 sector 24	Society	Bhagwan	Supervisor	9058071429	675	400	275	0	0	Composting machine
150	Lilac 2	Sector 49, near D block market	Society	Sushil	Estate Manager	8178195427	50	18	28	1	3	Drum composting
151	Limon Tree Read Fox Hotel	Sec61	Hotel/Guest House	Ashish Sharma	Manager	9999246016	110	15	65	10	20	Composting machine
152	Lotus Hospital	Prem nagar 2 near bus stand	Hospital	Sunita	Receptionist	9310830770	35	20	10	2	3	Drum composting
153	Luminare Life Sapace	Sec58	Society	Manish yadav	Manager	9958300298	110	20	70	05	15	Composting machine
154	M3M IFC	Sector 66	Commercial	Manoj	Manager	9910906636	200	70	110	10	10	Composting machine
155	M3M Latitude	Sector 66	Society	Heera rewat	Manager	9319183115	140	30	90	10	10	Composting machine
156	M3M Merlin	Sector 67, near Ramgadh village	Society	Abhmanyu	Estate manager	9205988015	1200	490	690	10	10	Drum composting
157	Magnolias	Sector 42 on road	Society	Amit	Estate manager	9167856461	180	30	140	0	10	Drum composting
158	Mahindra Aura	Palam vihar phase 3 near balghera flyover	Society	Virendra	Supervisor	8700241780	70	10	60	0	0	Composting machine
159	Maple Heights	Sushant lok phase 1 y	Society	Pawan	Supervisor	8800686584	100	30	50	15	5	Composting machine
160	Maruti Suzuki India Limited	Maruti Suzuki India Limited	Commercial	Mr. Inder Rawat	SWM Consultant	8860002981	1000	500	500	500		
161	MCG Project, Sector-15 Part-1	Sector-15 Part-1	Residential	Don't Know			1400	1000	400	1000		Hy-Ra OWC Model 4
162	Medanata Hospital	CH Baktawar Singh Rd, near Olympus, Medicity, Islampur Colony, Sector 38, Gurugram	Hospital				600	300	300	300		
163	Medanta Hospital	SEC-38, GGN, Near Rajiv Chowk	Hospital	Mr. Harish		9958899478	700	500	200	300		Bio-Technology
164	Mega Mall	DLF phase 1	Commercial	Jitender	Manager	9810173608	550	300	250	0	0	Composting machine
165	Meridien Hotel	Meridien hotel	Hotel/Guest House	Amarjeet	Manager	9990522548	250	100	150	0	0	Composting machine
166	Mgf Metropolis Mall	Mgf metropolis mall near mg road	Commercial	Deepak	Manager	9015192403	280	150	130	0	0	Composting machine
167	Munjal Showa Limited	9-11, Sub.Major Laxmi Chand Rd, Maruti Udyog, Sector 18, Gurugram	company	Mr. Dinesh Kumar Pathak		9483034581	200	100	100	80		Batch Processing Composting machine (Natural composting with)
168	National Media Center	Sector 24 near main road	Society	Raghuvveer	Estate supervisor	9654917068	100	30	70	0	0	Pit composting
169	National media centre	Sector 24, shanker chowk, ggn	office				200	100	100	80		
170	NIIT Technologies	Sector 34, Infocity 1	Commercial	Naresh	Manager	7838942035	50	15	33	1	1	Pit composting
171	Nirvana Country	Sector 50	RWA	Prashant	Estate manager	9650105449	2000	700	1200	50	50	Drum composting
172	Nirvana Courtyard	Sector 50	Commercial	Vipin yadav	State manager	7838480066	200	70	110	10	10	Composting machine
173	Novus Tower	18, Sub.Major Laxmi Chand Rd, Phase-4, Maruti Udyog, Sector 18, Gurugram	Office	Mr. Prince Mahindroo		9350258347	100	50	50	50		
174	Oasis Society	Sec-55 warcity	Society	Shatughan dhuby	Manejar	9205210915	100	50	30	15	5	Drum composting
175	Oberoi Hotel	Udyog vihar-5 Shanker chowk	Hotel	Mr. Naveen		9899462384	570	500	70	150		Organic waste composter
176	Om sweets	S.C.O. 16-17, SECTOR - 31 Main Huda Market, Gurugram	buy back	mishra ji		9716423546	75	40	35	100		natural
177	Omax Nile	Sector 49	Residential	Mr. Tarun (RWA member)		9911196908	700	350	350	120		Off Site Kitchen waste Composting Semi-Mechanized

178	Omaxe Celebration Mall	Subhash Chowk, Sohna Rd, Sector 48, Gurugram	Mall	Ram Paliya		9711800898	140	100	40	25		
179	Omaxe City Centre Mall	Sector 49, Gurgaon Sohna Road, Gurugram	Mall	Ram Paliya		9711800898	140	100	40	25		
180	One Horizon Centre	Golf Course Road	Corporate Office	GreenBandhu		9818167932	600	500	100	50	Hy-Ra OWC Model 4	
181	Orchid Gardens	Sec 54	Society	Anil	SO	9716822690	400	150	160	80	10	Drum composting
182	Orchid Petals	Orchid petals near space it park sector 49	Society	Sanjeet	Estate maniser	9643804290	1800	710	1075	5	10	Pit composting
183	Orient Bestech Business Park	Sector 34, near NH 8	Commercial	Umakant	Estate Maneser	8800898023	50	18	30	00	2	Pit composting
184	Park View City 1	Sector 48	Society	Nitin	Manager	9910069723	300	105	170	15	10	Composting machine
185	Park View City 2	Sector 48 sohna road	Society	Rajesh kumar	Manager	9560307312	350	105	195	25	25	Composting machine
186	Park View City L	Sector 48, near cng pump	Society	Nitin	Estate Manager	9910556787	1000	380	590	10	20	Pit composting
187	Pars Buildtech	Gawal phari	Society	Pawan Kumar	Manager	9950016474	85	25	50	5	5	Drum composting
188	Parsvnath Green Ville	Sohna road sector 48	Society	Suman prabhaker	Manager	7289928521	500	175	275	25	25	Composting machine
189	Parsvnath Greenville	Sector 48, near cng pump	Society	Sandeep Yadav	Estate Manager	9717131833	1200	480	690	10	20	Pit composting
190	Pind Baluchi	Sec 29	Restaurant	Pawan - 9958292956	Manager	9958292956	50	15	35	0	0	Composting machine
191	Pineer Park	Sec 61	Society	Aditi Chohan	Manager	9999197319	1000	300	550	20	130	Composting machine
192	Pioneer Square Mall	Sector 62	Commercial	Amit kumar	Maneger	9899946289	250	150	60	20	20	Composting machine
193	Pivotal Devanss	Pivotal Devanss sec.84	Society	Parmod Kumar	Manager	9610416378	60	20	30	5	5	Composting machine
194	Power Grid Corporation	Sec 29	Commercial	Mahesh	Manager	9810901849	70	50	20	0	0	Composting machine
195	Power Grid Town Ship	Sec 43	Society	Ramsajeena	Supervisor	9871923530	180	80	70	25	5	Composting machine
196	Presidia Society	Sector 62 Near pioneers square	Society	Chandan	Executive	9821040167	60	30	20	1	9	Composting machine
197	Privy At4	PRivy AT4 sec 84	Society	Aditya jakar	Manager	9416988222	70	20	40	5	5	Composting machine
198	Pwo Housing Complex	Sec 43	Society	Rajnish	Manejar	8930380630	300	130	100	60	10	Composting machine
199	Radisson	Adjacent plot no-406, Udyog Vihar Phase 3 Gurugram	Hotel/Guest House	Sanjay	C.S.O	7868380013	350	200	140	5	5	Composting machine
200	Raheja Atlantis	Sector-30/31	Residential	GreenBandhu		9818167932	275	150	125	100		Hy-Ra OWC Model 1
201	Raj Villas Society	Sector 52 near biodiversity park	Society	Balwant Singh	Supervisor	9899385273	42	15	25	1	1	Drum composting
202	Reach Mall	Sector 69	Commercial	Naresh	Supervisor	8130933950	150	50	80	10	10	Composting machine
203	Regency Park 2	Sec 28	Society	Umesh	Supervisor	9560222363	380	300	80	0	0	Composting machine
204	Rhythm	Sector 10B	Society	Vipin	Supervisor	7835877976	70	10	60	0	0	Drum composting
205	Richmond Park	DLF Phase-4	Residential	GreenBandhu		9818167932	300	150	150	150		Hy-Ra OWC Model 1
206	Ridgewood Estate	Dlf phase 4 near galaria market opposite	Society	Pankaj	Estate manager	9810464883	700	180	500	10	10	Pit composting
207	Royal Residency CGHS	Plot No. 7 Kanhai, Sector 45 Gurugram	Society	Anil		8130702351	90	50	40	50		Natural Pit
208	RPS International	Sector 50	School	Pankaj	Manager	9718459999	55	25	20	5	5	Pit composting
209	RWA	Sector 10A	RWA	Suresh Chand	No	9810140771	25	5	10	5	5	Pit composting
210	Sahara Mall	Mehrauli-Gurgaon Rd, Sarabwati Vihar, Chakkarpur, Sector 28, Gurugram	Commercial	Mr. Manoj		9811735857	95	50	45	50		In Operation (In Aerobic Manner)
211	Sandhar Company	Beharapur	Commercial	Amit	Ass. Maneger	8882138528	125	45	70	5	5	Composting machine

212	Sanskriti Amms Cghs Ltd.	Sec 43	Society	Ashu	Supervisor	9821176972	80	10	50	15	5	Composting machine
213	Sewa Coropative Park	Near IFFCO chowk	Commercial	Sanjay	Manager	8459691755	70	50	20	0	0	Composting machine
214	Shri Gobind Hospital	Madanpuri	Hospital	Sushil	Reception	7011724080	40	30	10	0	0	Drum composting
215	Siddhi Vinayak Appartment	Sector 55 (plot no 65)	Society	SB Singh	Maneger	991188852	50	15	30	2.5	2.5	Pit composting
216	Silver Oaks	Sector 26 near shamshan ghat	Society	Kalpna	Supervisor	8920811373	220	70	150	0	0	Pit composting
217	Silver Oaks	DLF Phase-1	Residential	GreenBandhu		9818167932	980	500	480	250		Hy-Ra OWC Model 4
218	Sispal Vihar	Sector 49, near 9X mall	Society	Parbhudatt	Estate Maneger	9205277241	1200	490	680	10	20	Drum composting
219	Sky View Corporate Park	NH 8 dehli Jaipur highway narsingpur	Commercial	Virender yadav	Manager	9996505088	150	100	30	10	10	Pit composting
220	South Point Mall	Golf Course Road	Mall	GreenBandhu		9818167932	350	300	50	50		Hy-Ra OWC Model 3
221	South Point Mall	South point Mall	Commercial	Ashu	Manager	7838860837	200	150	50	0	0	Composting machine
222	Spaze Corporate Park	Sector 69	Commercial	Kavindra pal	Manager	9311294805	250	85	135	15	15	Composting machine
223	Spwez Privy	Sector 72, near Fajlpur	Society	Vrinder	Estate Maneger	9467945896	1000	335	640	5	20	Drum composting
224	Star Mall	Sec 30 silokhera	Commercial	Piyush	Manejar	8882067709	330	300	20	5	5	Composting machine
225	State Bank Academy	Sector 18	College	State manager	Rahul	8375059390	260	250	10	0	0	Composting machine
226	Sujan Apartment	Sec 43	Society	Dk Mishra	House keeping	8527481366	230	150	60	00	20	Composting machine
227	Sun City Heights	Sec 54	Society	Neeraj Kumar	Security supervisor	7065689968	400	100	200	90	10	Drum composting
228	Sun City Project	Sec 54	Commercial	Harjeet Singh	Manejar	9999613248	200	50	100	40	10	Composting machine
229	Sushant Apartment	Sushant lok phase 1	Society	Pankaj	Manejar	9829222519	270	200	50	15	5	Composting machine
230	Suyon	Sec60	Society	Vikram	Manager	9999843032	200	30	140	10	20	Composting machine
231	Symphony	Sector 10B	Society	Vijay	society manager	9560036902	50	10	40	0	0	Drum composting
232	Taj City Centre	Sec 44	Commercial	Mazhar ali	Manejar	9999234494	370	300	40	20	10	Composting machine
233	Tarika Apartment	Sec 43	Society	Narendra Kumar	Manejar	9855294774	70	20	40	7	3	Composting machine
234	Tata Primanti	Sector-48	Society	Vishal	Manager	8010212381	500	140	250	60	50	Composting machine
235	Tha Retreat	South City 1 sec 41	Society	Suresh Kumar	Manejar	9560428600	400	250	100	30	20	Composting machine
236	The Adarsh Apartment	Gh 67 sector 55	Society	Dheeraj	Manager	9711225711	100	30	50	0	20	Composting machine
237	The Belalre	Sec 42	Society	Sohil	Manager	9990607864	600	350	250	0	0	Composting machine
238	The Camellias Appartment	Sec 42	Society	Pranav	Manager	8510969665	300	250	50	0	0	Composting machine
239	The Close South	Sector 49	Society	Sanjay yadav	Admin	9821580388	500	140	260	50	50	Pit composting
240	The East West Society	Sec 54	Society	Manejar	Manejar	9891115347	50	15	20	10	5	Drum composting
241	The Grand Arch	Sec 58	Society	Joyti bhati	Manager	9711740335	150	30	90	10	20	Composting machine
242	The Hemilton	Dif phase 4 near sector 27 & 28 road	Society	Arjun	Housekeeping supervisor	9654528788	250	70	170	5	5	Composting machine
243	The Legend	Sector 57, near Nayara petrol pump	Society	Chanderbhan	Estate maneger	9717902500	1000	320	630	15	35	Drum composting
244	The Magnolias Club	Golf Course Road, Sector 42, Gurugram	Society	Sahil Gupta		9313762390	1550	1000	550	250		
245	The Nile Society	Sector 49, near sai mandir	Society	Vijay Kumar Sharma	Estate maniser	9718316520	1150	460	680	3	7	Drum composting

246	The Oberoi, Gurgaon	Shankar Chowk Rd, opposite Metro Station, Phase V, Udyog Vihar, Sector 19, Gurugram	Hotel	Naresh		9711643451	1000	600	400	500		
247	The Palm Springs	Near sec 53.54 metro station	Society	Govinda Sharma	Manager	7290003854	400	170	230	0	0	Composting machine
248	The Palm Springs Piazza	Near 53.54 metro station	Commercial	Neeraj	Manager	9717080105	50	45	5	0	0	Composting machine
249	The Palm Square	Sector 66	Commercial	Mukesh	Pro.manager	8800140650	80	25	45	5	5	Composting machine
250	The Palms	South City sec 41	Society	Sunil Kumar sain	Supervisor	8826057723	250	150	50	30	20	Composting machine
251	The Pinnacle	DLF Phase-5	Residential	GreenBandhu		9818167932	250	150	100	50		Hy-Ra OWC Model 1
252	The Room Residency	Sec-48,Near Subash chowk Sohna road Gurugram	Society	Sanjay	Manager	9810781606	80	60	0	0	20	Composting machine
253	The Shree Arihant Apartment Plot No 93	Sec 54	Society	Shubhed yadav	Supervisor	8287892679	100	50	30	15	5	Drum composting
254	The Shri Ram School	DLF Phase-4	School	Don't Know			150	100	50	50		Hy-Ra OWC Model 1
255	The Sunismit Cghs	Sec 54	Society	Virender Singh	Manejar	9911394286	70	40	20	8	2	Drum composting
256	The World Mark	Sector 66	Commercial	Sanjay	Manager	9582169250	450	140	250	30	30	Composting machine
257	The World Spa West	Silokra the world spa	Society	Lokesh	Manejar	8890027995	600	300	200	70	30	Drum composting
258	Time Residency	Sec 63	Society	Sandeep yadav	Manager	8800116778	850	150	650	20	30	Composting machine
259	Time Tower	Sector 28 near mg road	Commercial	Prem nath	Maintenance supervisor	9717431542	60	10	49	1	0	Drum composting
260	Time Tower	sec 29 mg road	Commercial	Aklesh 9953003340	Manager	9953003340	180	150	30	0	0	Composting machine
261	Two Horizon Centre	DLF Phase-5	Corporate Office	Don't Know			450	300	150	250		Hy-Ra OWC Model 3
262	Unitech Harmony	Nirvana Country	Residential	Mrs. Isha Bharadwaj (Estate Manager)		7827614146	575	325	250	120		Onsite Kitchen waste + Horti Composting Natural
263	Unitech Residency	Sector 33, near the ville	Society	Ankush	Estate Manager	9560032914	900	350	530	5	15	Pit composting
264	Universal Trade Tower	Sohna road sector 49	Commercial	Pardeep kumar	Manager	9871369907	100	55	35	5	5	Pit composting
265	Uniward City	Uniward society silokra	Society	Rohit Sharma	Manejar	7042020934	600	300	200	70	30	Composting machine
266	Uniworl City-1	Sector-30	Residential	Don't Know			450	300	150	100		Hy-Ra OWC Model 4
267	Uniworl Garden	Sector 47 near Subhash chowk	Society	Ajay Dalal	Manager	9053113038	400	250	100	5	45	Aerobic Composting
268	Uppal Southend Block S	Sector 49	RWA	Ramesh yadav	Manager	9540078250	400	140	220	20	20	Composting machine
269	Varun Apprument	Plot no 3sec52	Society	Pappu Kumar	Manager	9773723481	80	20	50	00	10	Drum composting
270	Vasant Appartement	Sector 12	Society	Vijay Thakur	Manager	9811687701	100	40	50	5	5	Pit composting
271	Vatika Bussniss Park	Sohna road sector 50	Commercial	Himanshu	House keeping Manager	8851909612	350	110	190	30	20	Composting machine
272	Vatika City Home	Sector 83	Society	Vikas Singh	President	7090074906	70	25	30	10	5	Drum composting
273	Vatika City Point	Near mg road metro station	Commercial	Avni singh	Manager	9990422299	70	45	25	0	0	Composting machine
274	Vipro (Cander)	Sector 48 near Subhash chowk	Commercial	Kratika aanand	Maneger	7895863099	70	40	20	5	5	Composting machine
275	Vipul Belmonte	Golf Course Road	Residential	GreenBandhu		9818167932	600	300	300	300		Hy-Ra OWC Model 3
276	Vipul Green Society	Sector 48 Sohna road	Society	Sandeep yadav	Manager	9871057105	500	250	200	10	40	Aerobic Composting
277	Vipul world	Sohna Road, Sector 48	Society	Mandal		9605265702	900	500	400	300		
278	Vista Villa	Sactor46	RWA	Nuruddin	Manegar	9915040947	60	20	30	5	5	Drum composting
279	Wellington Estate	DLF phase 5	Residential	Mrs. Akansha Gambhir		9818423230	900	500	400	250		Off Site Kitchen waste Composting Semi-Mechanized
280	Wembley Estate	Sector 50, near cros city square mall	Society	Tilakraj	Estate Marieser	9869303456	700	250	430	5	15	Composting machine
281	Wembley Estate	Golf Course Extension Road	Residential	GreenBandhu		9818167932	900	500	400	250		Hy-Ra OWC Model 4
282	Whispering Meadows	Sushant lok-1 D block	Society	Ajit Mishra	Manejar	9871795834	150	70	60	15	5	Composting machine

283	Zion Club	Presidia society ke Ander pioneers square Near Gurugram	Others	Amit Sharma	Manager	8285222987	50	30	10	1	9	Composting machine
284	Malibu Town			Sumit Gulati		9811920347	5000	3000	2000			
285	Tulip Ivory	Sector - 70, Gurugram		Sumit Gulati		9811920347	472	236	236			
286	DLF Belaire	DLF Phase - 5, Sector 54, Gurugram		Sumit Gulati		9811920347	1000	500	500			
287	DLF Cross point Mall	DLF Phase - 4, Gurugram		Sumit Gulati		9811920347	500	250	250			
288	Mahindra Lumiere	Sector-59, Opp- IRO Grand Arch, Village Behrampur Tehsil Sohna, Gurugram		Gaurav Wahi		8178472226	750	500	250			Productive India Foundation
289	Rail Vihar	Sector 15 Part II	Society	Madan Khattana		9899210015	350	300	50			
290	RWA Uppal Southend	Uppal Southend Gurugram	RWA	Rajesh Khattana		9891728700	700	300	400			
291	RWA Sector 39	Sector 39 Gurugram	RWA	Rajiv		9855422562	500	300	200			
292	COURTYARD BY MORNOTT	SECTOR 27B SUSHANT LOK	HOTEL	JITENDER RAJPUT		9540563878	80	50	30			
293	MGF METROPOLIS	SECTOR 28 MG ROAD	COMMERCIAL /MALL	LALIT RAWAT		9971449911	200	100	100			
294	NOVAS	UDYOG VIHAR PHASE 4 SECTOR 18	COMMERCIAL	VINOD YADAV		9818448869	60	40	20			
295	REGENCY PARK	DLF PHASE 4	RESIDENTIAL	BIJENDER SINGH (EM)		9910938853	500	300	200			
296	SUNCITY BUSINESS TOWER	SECTOR 54	COMMERCIAL	HARJEET SINGH AGM TECHNICAL		9999613248	180	30	150			
297	SANSKRITI	GH 5 SECTOR 43	SOCIETY	BB TIWARI		9315262113	130	40	90			
298	ARAWALI HOMES	SECTOR 54	SOCIETY	PARVEEN PANDEY		9811324428	75	30	45			
299	TRINITY TOWER CONDOMINIUM	DLF PHASE 5	RESIDENTIAL	MAHESH SHARMA(ESTATE MANAGER)		9289417474	220	120	100			
300	THE PINNACLE CONDOMINIUM ASSOCIATION	DLF CITY PHASE 5	RESIDENTIAL	SUNIL KUMAR		9205916600	380	200	180			
301	VALUE HAMZ	SCO 18 SECTOR 29	REAL ESTATE	GOEL		9650490411	5	5	0			
302	CARLTON 1 AND IV ESTATE	SECTOR 53	RESIDENTIAL	RAJEEV KUMAR		9311054203	490	240	250			
303	EXCLUSIVE FLOOR	DLF PHASE 5	SOCIETY	OFFICE ESTATE MANAGER		8447755704	500	350	150			
304	THE PALM SPRING	SECTOR 54 GOLF COURSE ROAD	SOCIETY	GOVINDA		7250003854	420	200	220			
305	ORCHID GARDEN RESIDENT WELFARE ASSOCIATION	SECTOR 54 SUNCITY GARDEN	RESIDENTIAL	SUNIL KONL (ESTATE MANAGER)		9871194222	554.08	302.08	252			
306	WESTEM	SECTOR 29	HOTEL	VINOD		8826392270	500	150	350			
307	VATIKA TOWER	SECTOR 54	COMMERCIAL	KAMAL		9873640002	60	35	25			
308	VIPUL BELMONTE	GOLF COURSE ROAD SECTOR 53	RESIDENTIAL	RATTAN PAL SINGH		9650017581	620	150	470			
309	PIND BALLUCHI	SECTOR 29	HOTEL	PAWAN		7838228333	60	25	35			
310	WEMBLEY ESTATE	SECTOR 49	RESIDENTIAL	SURENDER RAUT		9105160706	570	150	420			
311	SMS HYDROTECH	EROS CITY SQUARE ROSEWOOD CITY	COMMERCIAL	RAJVEER SINGH		9999426028	600	400	200			
312	M3M GOLF ESTATE	M3M GOLF ESTATE SECTOR 65	RESIDENTIAL	HEERA RAWAT		9319183115	550	300	250			
313	UNITECH HARMONY	SECTOR 50 NIRVANA COUNTRY	RESIDENTIAL	USHA BHARDWAJ(ESTATE MANAGER)		7827614146	250	60	190			
314	GREEN VILLE	SECTOR 48	RESIDENTIAL	SAKIB AHMED		9643706977	280	100	180			
315	VIPUL GREEN	SECTOR 48	RESIDENTIAL	SANDEEP		8928641761	900	229	671			

316	BELTHEVUE CENTRAL PARK 2	SECTOR 48	RESIDENTIAL	NEERAJ SINGH	8587829789	1200	900	300		
317	BPTP PARK PRIME	SECTOR 66	RESIDENTIAL	PARDEEP KUMAR	9999356099	410	210	200		
318	THE PALM DRIVE	SECTOR 66	RESIDENTIAL	SAKET HARITASH	9557054046	2000	1500	500		
319	THE PTS EMAAR	SECTOR 66	RESIDENTIAL	DEVENDER	9818945023	240	180	60		
320	STAR MALL	SEC 30	COMMERCIAL	DEEPAK	9634449590	90	80	10		
321	DLF SILOKHRA	SEC 30	COMMERCIAL	SHARDA NAND	8130055467	60	40	20		
322	DLF SEZ SILOKHRA	SEC 30	COMMERCIAL	SURENDER	8800917874	469	459	10		
323	CITY CENTER MALL	SEC 28 MG ROAD	COMMERCIAL	SUBHANKAR	9811099514	200	80	120		
324	CORONA OPTUS	SECTOR 37C	RESIDENTIAL	DATEL	8277308591	350	200	150		
325	THE ESPLANADE MALL	SECTOR 37C	COMMERCIAL	ADITYA SINGH	9899087883	95	80	15		
326	BPTP PARK SEREME	SECTOR 37D	RESIDENTIAL	VIJAY KUMAR	786787759	550	200	350		
327	TWO HORIZON CENTER	DLF PH 5	COMMERCIAL	MANOJ	9910695449	300	200	100		
328	ARDEE MALL	SECTOR 52	MALL	SANJEEV	7503236686	135	35	100		
329	WELLINGTON ESTATE	DLF PHASE 5	SOCIETY	NARESH	9310368058	550	300	250		
330	ONE HORIZON	DLF PHASE 5	COMMERCIAL	VISHAL	9899747155	400	300	100		
331	VATIKA CITY POINT	SECTOR 25 DLF PHASE 2	COMMERCIAL	KULDEEP	9953065939	20	19	1		
332	GRAND MALL	MG ROAD SECTOR 28	COMMERCIAL	AZAD KUMAR	9718649165	350	200	150		
333	SAHARA MALL	MG ROAD SECTOR 28	MALL	RISHI	9999610102	82	51	31		
334	ANDOUR HEIGHTS	SECTOR-71	RESIDENTIAL	SOMDUTT YADAV	9811860930	400	150	250		
335	NIRVANA COUNTRY	SECTOR-50	COMMERCIAL BULIDING	VIPIN	0124-4066064	350	200	150		
336	NIMITAYA HOTEL & RESORTS	SECTOR 49	HOTEL	HITESH KUMAR	8860713459	150	80	70		
337	AUGUSTA POINT	SECTOR 53	COMMERCIAL BULIDING	OMKAR SHIV	9910766059	35	30	5		
338	SOUTH POINT MALL	SECTOR 53	MALL	ATTAR SINGH	9873360279	550	300	250		
339	RAJDARBEN REALTY	GLOBAL FOYER -43	COMMERCIAL BULIDING	SURENDER SINGH	9810448549	80	50	30		
340	BEVERLY PARK-2	MG ROAD	R.W.A	ESTATE MANAGER	9311409622	325	270	55		
341	AMBIENCE MALL	DLF PHASE 2	COMMERCIAL BULIDING	PARDEEP	9971823347	320	150	170		
342	AMBIENCE CORPORATE TOWER	DLF PHASE 3	COMMERCIAL BULIDING	RAJNISH	8586023627	100	80	20		
343	CAITRIONA	DLF PHASE 3	SOCIETY	MANPREET	9560120148	350	200	150		
344	THE LEELA HOTEL	DLF PHASE 3	HOTEL	AJAY KUMAR	9717596084	380	170	210		
345	LAGOON SOCIETY	DLF PHASE 3	SOCIETY	GAUTAM	959943127	270	150	120		
346	NATIONAL MEDIA	DLF PHASE 3	SOCIETY	JB BHATTACHARYA	8585913806	150	100	50		
347	UNIWORLD GARDEN-1	SECTOR 47	SOCIETY	AJAY DALAL	9053113038	450	150	300		
348	ORCHID PETALS	SECTOR 49	BWG	SANJEET	9643804290	1500	500	1000		
349	JMD GARDENS	SECTOR 33	BWG	RAJESH	9311850200	500	200	300		
350	EMAAR EMERALD PLAZA	SECTOR 65	COMMERCIAL	SAMEEM AHMED	9599280581	50	46	4		
351	MGF MEGAPOLIS MALL	MG ROAD	COMMERCIAL	SURENDER	9310170657	100	40	60		

352	SIGNATURE TOWER	SECTOR 30	COMMERCIAL	DHARMENDER	9667911588	135	85	50		
353	JMD REGRENT SQUARE	MG ROAD	COMMERCIAL	AMIT KUMAR	9999065600	35	25	10		
354	PARK VIEW SPA NEXT 67	SECTOR 67	RESIDENTIAL	NEERAJ KUMAR	9899712411	700	300	400		
355	GENPACT	SECTOR 64	COMMERCIAL	AJEET PRATAP SINGH	8527369209	36	28	8		
356	TULIP LEAF	SECTOR 69	SOCIETY	VISHWAJEET	9643216623	30	20	10		
357	SPACE CORPORATE PARK	SECTOR 69	COMMERCIAL	KAVINDER PAL	9311294805	70	30	40		
358	Brisk Lambini Apartment	Sector - 109, Gurugram	Residential	Pardeep Choudhry	9268967060	250	100	150		
359	Google Signature Tower 2, 3	Sector - 15 Part - II	Commercial Office	Lokender	9870575553	110	30	80		
360	Candore G-2	Sector - 21, Gurugram	Offices	SANJAY (CARETAKER)	8800172706	2030	1260	770		
361	Anand Farm	Sector - 22, Gurugram	Residential Colony	Raj Kumar	9650969900	25	10	15		
362	JMD Pasific Square	Sector 15 Part - II, Gurugram	Commercial Building	Bijender Singh	9999175309	45	30	15		
363	Vasant Apartments	Old Delhi Road, Gurugram	Residential	Vijay Thakur	9811687701	100	25	75		
364	Gurgaon One	Sector - 22, Gurugram	Residential	Manoj Kumar	9711178838	240	110	130		
365	Forties Hospital	Sector - 44, Opp, Hudacity Center	HOSPITAL	Saurbh Soni	9871011559	580	280	300		
366	Hewo Apartment	Plot No. GH -42, Sector 56, Gurugram	Residential	Mukesh Kumar Panday	9089598427	200	100	100		
367	Cauntry Inn Satis	301,302, Old Delhi Road	Hotel	Ganesh	7503140406	120	40	80		
368	Raheja Atharva	Sector - 104	Residential	Prem Singh	8376040858	300	200	100		
369	Conscert One Mall	Sector - 109, Gurugram	Commercial Site	Bikram Singh	7490051475	55	20	35		
370	Heritage Max	Sector - 102, Gurugram	Residential	Chaman Deep	9205954003	265	165	100		
371	The Heart Song	Sector 108, Near Darampura	Residential	Gulshan	9818525050	500	200	300		
372	The Retreat Apartment	South City - 2		Durgesh Singh	8527914943	450	200	250		
373	Crowne Plaza Hotel	Sector 29	Hotel	Anil	8505879999	165	15	150		
374	Interatinal Improbuid	Sector - 329	MLCP Retail	Deepak Kumar	9999713837	40	25	15		
375	Vidhya Enclave	Sector 56	Residential	C K Singh	9868260125	60	25	35		
376	VASANT	OLD DELHI ROAD	RESIDENCE	VIJAY THAKUR	9811687701	100	25	75		
377	BRISK LUMTRINI APPARTMENT	SECTOR 109	RESIDENTIAL	PRADEEP	9268967060	200	150	50		
378	GOOGLE SIGNATURE TOWER	SECTOR 15 PART 2	COMMERCIAL	DEEPAK	9311664424	120	30	90		
379	HARISH BAKERS	SHIVPURI	RESTAURANT	YOGENDRA KUMAR	9971792988	270	110	160		
380	GODREJ SUMMIT	SECTOR 106	RESIDENTIAL	ANKIT GULATI	8860608782	325	50	275		
381	GOOGLE SIGNATURE TOWER 2-3	SECTOR 15 PART 2	COMMERCIAL	DEEPAK	9311664429	120	30	90		
382	32ND AVENUE	SECTOR 15 PART 2	COMPLEX	ASHISH	9711570196	100	15	85		
383	HEWO APPARTMENTS	SECTOR 56	RESIDENTIAL	MUKESH KUMAR	9089598427	200	100	100		
384	FORTIS HOSPITAL	SECTOR 44	HOSPITAL	SAURABH	919871E+11	580	280	300		
385	INFO TECH CENTRE	SECTOR 22	OFFICE	LOKESH	9560394923	240	200	40		
386	CANDOR G-2	SECTOR 21	OFFICE	SUMNY	8800172706	2030	1260	770		
387	JMD PACIFIC SQUARE	SECTOR 15 PART 2	COMMERCIAL	BIRENDER SINGH	9999175309	40	35	5		
388	MANIPAL HOSPITAL	SECTOR 23	HOSPITAL	KAPIL	9988139370	45	15	30		
389	ANSAL PLAZA	PALAM VIHAR	COMMERCIAL	VIJAPAL	7701962910	70	50	20		
390	RWA Greenwood City Block A	Greenwood City Gurugram	RWA	Yogesh Mehta (president)	9910070681					

1495 -100-

180

391	RWA Greenwood City Block B & C	Greenwood City Gurugram	RWA	Vineta Kaushal	9717317858	2400	2400	0			
392	RWA Greenwood City Block D, E & F	Greenwood City Gurugram	RWA	Jitendra Dange	9560705146						
393	RWA Greenwood City Block H	Greenwood City Gurugram	RWA	Narendra Yadav	9810187078						
Total Waste						153825.08	82864.08	67480	17097.5	1760.5	



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19, University Road, Delhi - 110007 (India)
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gad@shriraminstitute.org

ULR NO. : TC544423000012933F

TEST REPORT

NO : C1/0000343754



Issued To :
Client Code : (GURUG1G1357)
GMDA,
SEWERAGE DIVISION, INFRA-II,
GURUGRAM
HARYANA-122022
Kind Attn: -ENGINEER - IV

Date : 30-11-2023
Job No : 2311-1-411-2089
Booking No : RC2324/176658
Booking Date : 20-11-2023
Customer Ref No : GMDA/AE-IV-2023/218
Customer Ref ID : 18-11-2023

Sample Description: Job No. 2311-1-411-2089

ONE GRAB SAMPLE OF EFFLUENT DRAWN BY OUR REPRESENTATIVE ON 18.11.2023 FROM GMDA, ENGINEER - IV, SEW. DIVISION INFRA II, GURUGRAM, W/O NO. TWS/WO/222320584/GMDA 120 MLD O&M DTD 06.12.2022, SUB: REGULAR COLLECTION OF SAMPLES FROM 120 MLD STP BEHRAMPUR, GURUGRAM, MARKED AS "INLET WATER DRAWN FROM INLET CHAMBER" WAS RECEIVED

SNo.	Tests	Results	Protocol
1	pH	6.3	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	2000	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	4800	APHA 24th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	2620	APHA 24th Ed., 5210
5	MPN Coliform / 100 ml	320000 Organisms	IS 1622 : 1981, RA2019
6	MPN Fecal Coliform / 100 ml	210000 Organisms	IS 1622 : 1981, RA2019

DOR: 20.11.2023
DOS: 20.11.2023
DOC: 30.11.2023

—End of Report —

[Signature]
AUTHORISED SIGNATORY
EMPLOYEE CODE: (4105)

GC-01 (Rev-05)

1/1

Note: The results relate only to the items tested / calibrated above.
Scanned copies/photocopies or any other copies should be authenticated by reference to the original report.

SRI-C1 (Rev. 05)

Phone : 91-11-35200445, 35200499

Fax : 91-11-35200455

See overleaf for terms & conditions



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19, University Road, Delhi - 110007 (India)
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Website : www.shriraminstitute.org
E-mail id : customercare@shriraminstitute.org
qad@shriraminstitute.org

ULR NO. : TC544423000012931F

TEST REPORT

NO : C1/0000343752



Issued To :

Client Code : (GURG01G1357)
GMDA,
SEWERAGE DIVISION, INFRA-II,
GURUGRAM
HARYANA-122022
Kind Atty - ENGINEER - IV

Date 30-11-2023
Job No 2311-1-411-2087
Booking No RG2324-1/6658
Booking Date 20-11-2023
Customer Ref No GMD/AF-IV/2023/218
Customer Ref Dt 18-11-2023

Sample Description:

Job No. 2311-1-411-2087

ONE GRAB SAMPLE OF EFFLUENT DRAWN BY OUR REPRESENTATIVE ON 18.11.2023 FROM GMDA, ENGINEER - IV, SEW DIVISION INFRA II, GURUGRAM, W/O NO. TWS/WO/222320584/GMDA 120 MLD O&M DTD 06.12.2022. SUB: REGULAR COLLECTION OF SAMPLES FROM 120 MLD STP BEHRAMPUR, GURUGRAM, MARKED AS "OUTLET WATER DRAWN FROM OUTLET DRAIN", WAS RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	7.1	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	6	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	28	APHA 24th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	5	APHA 24th Ed., 5210
5	MPN Coliform / 100 ml	400 Organisms	IS 1622 : 1981, RA2019
6	MPN Fecal Coliform / 100 ml	390 Organisms	IS 1622 : 1981, RA2019

DQR: 20.11.2023

DOS: 20.11.2023

DOC: 30.11.2023

--End of Report --

Dommy *Aarti*
AUTHORISED SIGNATORY
EMPLOYEE CODE: (4105)

GG-01 (Rev.05)

Note: The results relate only to the items tested / calibrated above.
Scanned copies/photocopies or any other copies should be authenticated by reference to the original report.

SRI-01 (Rev.05)

Phone : 91-11-35200445, 35200499

Fax : 91-11-35200455

See overleaf for terms & conditions

Sl. No.	Area	Sub Area	Plot No.	Area (sq. m)	Owner	Remarks
329
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Sl. No.	Area	Sub Area	Plot No.	Area (sq. m)	Owner	Remarks
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Date	S/N	Location	Address	Station	Vehicle No	Name	Age	Category	Remarks
06/02/24	344	8:00 AM	Jagal Sah	OSK	HR26C1174	Narash	72	Domestic	LNT- Laban carf sector 72
07/02/24	345	8:50 AM	Ahale	OSK	HR26C1174	Narash	63	Domestic	BKangar? cu sector 63
07/02/24	346	9:00 AM	Jagal Sah	OSK	HR26C543	Shyan	72	Domestic	LNT- Laban carf sector 72
07/02/24	347	9:20 AM	Jagal Sah	OSK	HR26C1174	Narash	72	Domestic	LNT- carf " "
07/02/24	348	9:25 AM	Dur Pak	OSK	HR26C1174	Moham	74	Domestic	Solun micu cu sector 74
07/02/24	349	9:35 AM	Jagal Sah	OSK	HR26C543	Shyan	72	Domestic	LNT cu sector 72- Laban carf
07/02/24	350	10:00 AM	Jagal Sah	OSK	HR26C1174	Narash	72	Domestic	LNT cu " " "
07/02/24	351	10:30 AM	Jagal Sah	OSK	HR26C543	Shyan	72	Domestic	LNT cu " " "
21/02/24	352	10:30 AM	Aman Zait	OSK	HR19Q8139	Chuti	48	Domestic	Kita/ Bisekus Pak sector 48
07/02/24	353	10:35 AM	Ahale	OSK	HR26C1174	Narash	63	Domestic	Ahwalahya ok cu sector 63
07/02/24	354	11:00 AM	Jagal Sah	OSK	HR26C543	Shyan	72	Domestic	LNT- cu Laban carf sector 72
07/02/24	355	11:30 AM	Jagal Sah	OSK	HR26C1174	Narash	72	Domestic	LNT- Laban carf - " "
07/02/24	356	11:35 AM	Jagal Sah	OSK	HR26C543	Shyan	63	Domestic	LNT- Laban carf - Engineer " " GMIDA, Sub Division-IV Gurugram
07/02/24	357	11:55 AM	Aman Zait	OSK	HR19Q4359	Chuti	48	Domestic	Kita/ Bisekus Pak sector 48
07/02/24	358	12:00 PM	AITC MCG- 25440	HR38T 3764	Rajin			Industrial	Leakute Received From Berdhanan Landfill-site
07/02/24	359	12:20 PM	Jagal Sah	OSK	HR26C543	Shyan	72	Domestic	LNT- Laban carf sector 72

Date	Time	Location	Sample No.	Depth	Remarks
7/2/24	4:10pm	B.E.F. - med	26230	HR38T-374	Raskuman
7/2/24	4:50pm	Jagatsai	HR21EC-074		Nmarh 72
7/2/24	4:40pm	Amarjait	HR19C-813		chvty 48
7/2/24	5:15pm	A Jagatsai	HR21EC-074		Nmarh 72
7/2/24	5:15pm	Amarjait	HR19C-813		chvty 48
7/2/24	5:50pm	Jagatsai	HR21EC-074		Nmarh 47
7/2/24	6:00pm	Amarjait	HR19C-813		chvty 48
7/2/24	6:30pm	Amarjait	HR19C-813		chvty 48
7/2/24	11:00am	B.E.F. med	23200	R225B-293	Amnu
7/2/24	11:00am	B.E.F. med	23270	HR38T-374	Sumil
7/2/24	11:30pm	m.e.f. - med	24260	HR30C-290	Axind
7/2/24	11:30pm	m.e.f. - med	25190	HR73-B-95	nytha dem
7/2/24	11:30pm	m.e.f. med	22680	R2.20B-293	Amnu
7/2/24	2:00pm	m.e.f. med	26000	HR29C-290	Axind
7/2/24	2:10pm	m.e.f. med	26210	HR38T-374	Sumil
7/2/24	2:10pm	B.E.F. med	22420	R200B-293	Amnu

Date	Time	Location	Sample No.	Depth	Remarks
7/2/24	4:50pm	Industrial			Industrial Leachate Received from Bandhvi Land-fill-site
7/2/24	4:20pm	DOMESTIC			LNT Lakur comp sector 72
7/2/24	4:50pm	DOMESTIC			w/p/BISS NUG Park sector 10
7/2/24	5:20pm	DOMESTIC			LNT Co sector 72
7/2/24	5:25pm	DOMESTIC			w/p/BISS NUG Park sector 10
7/2/24	5:55pm	DOMESTIC			L.A. ncl. T - CO LNT Co site sector 47
7/2/24	6:10pm	DOMESTIC			w/p/BISS NUG Park sector 42
7/2/24	6:40pm	DOMESTIC			w/p/ - - - - -
7/2/24	10:30am	Industrial			Industrial Leachate Received from Bandhvi Land-fill-site
7/2/24	11:20am	Industrial			" " " "
7/2/24	11:40am	Industrial			" " " "
7/2/24	11:40pm	Industrial			" " " "
7/2/24	11:50pm	Industrial			" " " "
7/2/24	2:20pm	Industrial			" " " "
7/2/24	2:10pm	Industrial			" " " "
7/2/24	2:10pm	Industrial			" " " "

For
 Engineer
 GMDA, Sub-Division IV, II
 Cuttogram

Page No.
Date
Time

Page No.
Date
Time

Date	S/N	Time	Address	Dist/HT	Wire No	Category	Sector
08/02/24	408	10:50 AM	Jagal Sgh	OSK	HR21FC5430	Shyam	72
08/02/24	409	11:05 AM	Jagal Sgh	OSK	HR21EC0774	Namash	72
08/02/24	410	11:30 AM	Jagal Sgh	OSK	HR21FC0774	Shyam	72
08/02/24	411	11:40 AM	Jagal Sgh	OSK	HR21EC0774	Namash	72
08/02/24	412	12:10 PM	Jagal Sgh	OSK	HR21FC5430	Shyam	72
"	413	12:15 PM	Rakhindan	OSK	HR21EC0774	Holl	72
"	414	12:20 PM	Jagal Sgh	OSK	HR21EC0774	Namash	72
"	415	12:20 PM	Amarjeet	OSK	HR19A0130	Chetan	48
"	416	12:25 PM	Jagal Sgh	OSK	HR21FC5430	Shyam	72
"	417	12:50 PM	Amarjeet	OSK	HR19A0130	Chetan	48
"	418	1:00 PM	B.G.E. - Dist 24780 - HR30T3114			Rajkumar	
"	419	1:00 PM	Sanki Lg Sgh	OSK	HR55AD9073	Mamtesh	42
08/02/24	420	1:25 PM	Amarjeet	OSK	HR19A0130	Chetan	48
08/02/24	421	1:25 PM	Jagal Sgh	OSK	HR21FC5430	Shyam	72
08/02/24	422	1:30 PM	Atk	OSK	HR21EC0774	Namash	63
08/02/24	423	1:50 PM	Amarjeet	OSK	HR19A0130	Arjun	48

Time	Category	Location	Sector
11:00 AM	DOMESTIC	L.N.T. Lakhan Camp	SECTOR 72
11:15 AM	DOMESTIC	L.N.T. " "	"
11:35 AM	DOMESTIC	L.N.T. " "	"
11:45 AM	DOMESTIC	L.N.T. Lakhan C	"
12:15 PM	DOMESTIC	L.N.T. Lakhan " "	"
12:25 PM	DOMESTIC	Sahm Microw. B/STN cc	SECTOR 72
12:30 PM	DOMESTIC	L.N.T. Lakhan Camp	SECTOR 72
12:30 PM	DOMESTIC	Vidul Biss Ness Park	SECTOR 48
12:55 PM	DOMESTIC	L.N.T. Lakhan Camp	SECTOR 72
1:00 PM	DOMESTIC	HTX Phase - cc	SECTOR 48
1:30 PM	V3	Industrial Leachate Recived from Bandhulsi Land fill - site	
1:10 PM	DOMESTIC	L.N.T. site	SECTOR 42
1:35 PM	DOMESTIC	Vidul Biss Ness Park	SECTOR 48
1:35 PM	DOMESTIC	L.N.T. Lakhan Camp	SECTOR 72
1:40 PM	DOMESTIC	Phanaliya of cc	SECTOR 63
2:10 PM	DOMESTIC	Vidul Biss Ness Park	SECTOR 48

ENGINEER
GMDA, Sub-Division-IV
Sector 63

Rd	S/N	Time	Address	Balance	W/CID No	Dist	Area
09/02/24	451	12:25pm	Jagal-sgh	05KL	HR21EC674	Nasrah	72
09/02/24	457	10:25pm	ATIL MCB	28810	HR39FB909	Ras-Kumar	
09/02/24	458	1:15pm	Jagal-sgh	05KL	HR21FC590	Slyan	72
09/02/24	459	1:20pm	Jagal-sgh	05KL	HR21EC674	Nasrah	72
09/02/24	460	1:30pm	Aman-zait	05KL	HR19CB139	Aman	48
09/02/24	461	1:35pm	Sanjiv-Hydr	05KL	HR54CD987	Mamusta	42
	462	2:10pm	Jagal-sgh	05KL	HR21FC590	Slyan	72
	463	2:25pm	Nasrahmad	05KL	DL114-7348	Chamanlal	47
	464	2:10pm	Aman-zait	05KL	HR19CB139	Aman	48
	465	2:10pm	Ashak	05KL	HR21EC674	Nasrah	63
	466	2:30pm	Aman-zait	05KL	HR19CB139	Aman	48
	467	3:15pm	Jagal-sgh	05KL	HR21EC674	Nasrah	72
09/02/24	468	4:10pm	Jagal-sgh	05KL	HR21FC6674	Nasrah	72
09/02/24	469	4:30pm	Jagal-sgh	05KL	HR21EC674	Nasrah	72
09/02/24	470	4:40pm	Aman-zait	05KL	HR19CB139	Acharyu	48
09/02/24	471	5:00pm	Kandhar	05KL	HR54CB6904	Atak	77

Time	Category	Industrial	Part
12:25pm	DOMESTIC		L.N.S.T. Co. Lahaur camp. sector 72
10:25pm	VB	Industrial Leachate Recd. from Bandhwar Land Fill-site	
1:15pm	DOMESTIC		L.N.S.T. Co. Lahaur camp. sector 72
1:20pm	DOMESTIC		L.N.S.T. Co. " " "
1:30pm	Domestic		INPROGAS Co. sector 48
1:35pm	DOMESTIC		L.N.S.T. Co. sector 42
2:10pm	DOMESTIC		L.N.S.T. Co. Lahaur camp. sector 72
2:15pm	DOMESTIC		D.L. Phase 2 D Block. sector 48
2:20pm	DOMESTIC		W/L/G/S/NEW Lat. sector 48
2:20pm	DOMESTIC		Almawaliya D.F. Co. sector 63
2:30pm	DOMESTIC		INPROGAS Co. sector 48
3:15pm	DOMESTIC		L.N.S.T. Co. sector 72
4:10pm	DOMESTIC		L.N.S.T. Co. sector 72
4:35pm	DOMESTIC		L.N.S.T. Co. sector 72
4:50pm	DOMESTIC		INPROGAS Co. sector 48
5:00pm	DOMESTIC		Zin Pura B-PC T.D. sector 77

Engineer
GMDA, Sub-Division-IV
Gurgaon